

From:

Principal District & Sessions Judge
-cum-Spl. Judge (PC Act)(CBI),
Rouse Avenue Court Complex,
New Delhi.

07 AUG 2025

To,

The Registrar General,
High Court of Delhi,
New Delhi.

7443

No.MP/MLAs./RACC /Gaz./2025/ 334/B

Dated 6/8/2025

Sub:- Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs)

Ref:- No.5384/DHC/Gaz/G-2/2022 dated 28th SEPTEMBER, 2022.

Sir,

With reference to the above mentioned letter, please find enclosed herewith the monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs) for the month of **JULY, 2025** in the prescribed format from the following Judicial Officers of Rouse Avenue Court Complex, New Delhi for information.

Sl. No.	Name of the Judicial Officers	Designation	L.P	Instt	Cases received by transfer	Cases transferred	Dis	Pendency as on 31.07.2025
1	Sh. Dig Vinay Singh	Special Judge (PC Act)(CBI)-09	19	0	0	0	1	18
2	Sh. Jitendra Singh	Special Judge (PC Act) (CBI)-23	22	5	0	0	2	25
3	Sh. Vishal Gogne	Special Judge (PC Act)(CBI)-24	21	2	2	0	1	24
4	Sh. Paras Dalal	Addl.Chief Judicial Magistrate-01	19	1	0	0	0	20
5	Ms. Neha Mittal	Addl.Chief Judicial Magistrate-03	22	0	0	0	2	20
6	Sh. Vaibhav Chaurasia	Addl.Chief Judicial Magistrate-04	20	1	0	0	0	21
TOTAL			123	9	2	0	6	128

Yours faithfully,

DELHI HIGH COURT

Gazette Branch
Diary No. 3864
Date 08/08/25

(Kanwal Jeet Arora)
Principal District & Sessions Judge
-cum-Spl. Judge (PC Act) (CBI)
Rouse Avenue Court Complex
New Delhi

312
04-07-25

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs
REPORT OF THE MONTH OF JULY-2025

{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020}

दिग्विजय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Court No. 512, Fifth Floor,
Rouse Avenue District Court,
New Delhi

1.	Name of the Presiding Officer	DIG VINAY SINGH
2.	Designation	Special Judge (PC Act) CBI-09 (MPs/MLAs Cases) Rouse Avenue District Court, New Delhi.
3.	Date since which posted in the court	29.04.2025 (A/N)
4.	Total number of cases pending on the first day of the month	19
5.	Number of cases disposed/transferred in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	01 State Vs. Ravinder, SC – 08/2023
6.	Number of cases pending on the last day of the month	18
7.	Number of cases instituted in this month	Nil

Prepared by:

(Anilraj/JA)



(Dig Vinay Singh)
Spl. Judge (PC Act) CBI-09 (MPs/MLAs Cases)
Rouse Avenue District Court, New Delhi
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal Provisions involved	No. of accused		Whether accused is sitting or former MP/MLA			Date of institution	Date of cognizance	
1	DLCT110001012019 CBI Vs Ambumani Ramadoss etc.	CBI-PC Act			U/S 120B, 420, 465, 468, 471 IPC 13(2) r/w 13(1)(d) of PC Act, 1988	10		Former MP			27.04.12	08.06.2012	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail			Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		-No- Although there is no stay, but the matter cannot progress because of the following reason. Vide order dated 07.10.2015 the Id. Predecessor Court ordered framing of charges against 5 out of 10 accused while discharging the remaining 5. On being challenged by the 5 accused who were put to charge on one hand, and by CBI on the other hand qua the discharged accused, vide order dated 29.07.2019 Hon'ble DHC in CrI. MC no. 4442/2015, 5003/2015, 5005/2015, 5007/2015, 58/2017 & CrI. Rev. no.38/2016, Hon'ble DHC remanded the matter back. On being challenged, vide Judgment dt. 27.07.2022 in SLPs, the Hon'ble Supreme Court had remanded the matters back to the Hon'ble DHC for considering the matters afresh on merits. However, the above judgment has nowhere indicated that the impugned order/judgment dt. 29.07.2019 of the Hon'ble High Court has been quashed and set aside only qua the accused who were discharged by this court in this case and were petitioners before the Hon'ble Supreme Court and it was not qua the accused against whom charges were earlier directed to be framed. Hence, some clarifications on the above aspects & with regard to the effect of the above judgment dt. 27.07.2022 are sought by the accused persons in the pending CrI. Rev. nos. 38/2016 of CBI and other connected petitions i.e. CrI. M.C. Nos. 4442/2015, 5003/2015, 5005/2015, 5007/2015, 58/2017 filed by the accused persons in this case are scheduled for hearing before the Hon'ble High Court on 01.09.2025. Note: Order dated 19.09.24 passed by the Hon'ble High Court in CrI. M.C. No. 4442/2015 (CrI. M.A. 6570/2024 & 7413/2024) and CrI. M.C. No. 4443/2015 (CrI. M.A. 6594/2024 & 6595/2024), CBI sought time to address arguments on the issues .			-No-	# Disposal within two years from date of framing of charge. Documents of this file comprises of approximately 11,000 pages.
For mal charge yet to be framed	Awaiting Clarifications / orders or directions of the Hon'ble High Court/Arg. On A-1 application/ further proceedings	119	N/A	N/A	No	N/A	N/A	N/A					

))
दिवाकरनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p><i>(Matter was not listed in this month)</i></p> <p># On Previous date of hearing 16.05.2025:-</p> <p>1. It was submitted by both the parties that the petitions before the Hon'ble High Court under nos. CrI. M. C. No. 4442, 5003, 5005, 5007 of 2015 and 58 of 2017 and CrI. Rev. P. 38/2016 are now listed on 01.09.2025. Accordingly matter was adjourned for 20.09.2025.</p>	-	<p>CrI. M. C. No. 4442, 5003, 5005, 5007 of 2015 and 58 of 2017 and CrI. Rev. P. 38/2016 are pending before the Hon'ble High Court. Also documents of this file comprises of approximately 11,000 pages.</p>

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
2	DLCT110001072019 CBI Vs Dr. Keshav Kumar Aggarwal etc.			CBI-PC Act		U/S 120B, 420, 465, 468, 471 IPC 13(2) r/w 13(1)(d) of PC Act, 1988		5	Former MP	22.02.13	25.02.13 (CBI Court Lucknow)
Date of Framing of Charge s	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Formal charge yet to be framed	Awaiting Clarifications/ orders or directions of the Hon'ble High Court/A rg. On A-1 application/ further proceedings	30	N/A	N/A	No	N/A	N/A	N/A	<p style="text-align: center;">-No-</p> <p>Although there is no stay, but the matter cannot progress because of the following reason. Vide order dated 07.10.2015 the Id. Predecessor Court ordered framing of charges against 5 out of 10 accused while discharging the remaining 5. On being challenged by the 5 accused who were put to charge on one hand, and by CBI on the other hand qua the discharged accused, vide order dated 29.07.2019 Hon'ble DHC in Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017 & Crl. Rev. no.38 & 25 of 2016, Hon'ble DHC remanded the matter back. On being challenged, vide Judgment dt. 27.07.2022 in SLPs, the Hon'ble Supreme Court had remanded the matters back to the Hon'ble DHC for considering the matters afresh on merits. However, the above judgment has nowhere indicated that the impugned order/judgment dt. 29.07.2019 of the Hon'ble High Court has been quashed and set aside only qua the accused who were discharged by this court in this case and were petitioners before the Hon'ble Supreme Court and it was not qua the accused against whom charges were earlier directed to be framed. Hence, some clarifications on the above aspects & with regard to the effect of the above judgment dt. 27.07.2022 are sought by the accused persons in the pending Crl. Rev. nos. 38/2016 of CBI and other connected petitions i.e. Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017 & Crl. Rev. no.38 & 25 of 2016 filed by the accused persons in this case are scheduled for hearing before the Hon'ble High Court on 01.09.2025.</p> <p><i>Note: Order dated 19.09.24 passed by the Hon'ble High Court in Crl. M.C. No. 4442/2015 (Crl. M.A. 6570/2024 & 7413/2024) and Crl. M.C. No. 4443/2015 (Crl. M.A. 6594/2024 & 6595/2024), CBI sought time to address arguments on the issues .</i></p>	-No-	# Disposal within two years from date of framing of charge.

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI-0)
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p><i>(Matter was not listed in this month)</i></p> <p># On Previous date of hearing 16.05.2025:-</p> <p>1. It was submitted by both the parties that the petitions before the Hon'ble High Court under nos. Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017 & Crl. Rev. no.38 & 25 of 2016 are now listed on 01.09.2025. Accordingly matter was adjourned for 20.09.2025.</p>	—	<p>Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017 & Crl. Rev. no.38 & 25 of 2016 are pending before the Hon'ble High Court.</p>

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of disposal
3	DLCT11-001856-2019 CBI VS M/S INX Media Pvt. Ltd. (CBI-417/2019)	State Case CBI-PC Act	U/S 120B IPC r/w 420 IPC Sec. 8 & 13(1)(d) of PC Act	19	Sitting MP	18.10.19	21.10.19

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Since one supplementary chargesheet has been filed on 14.05.2025, the additional 4 accused were summoned and copies ordered to be supplied to all the accused including the earlier accused facing trial and the new accused. One of the accused had to be ordered to be served again. And the matter is at the stage of supply of deficient copies/ URD list. Case is now listed for 07.08.2025.	124 (Main-91 Supp-1-34) (Few witnesses are common)	N/A	N/A	N/A	N/A	N/A	N/A	Though there is no express stay, but two of the accused persons have challenged order of this Court dated 26.10.2024, whereby the request of the accused to defer the matter till further investigation is completed was dismissed. In CrI. MC 8992 & 8993, vide order dated 17.04.2025, Hon'ble DHC directed postponing the hearing of this matter to a date after the hearing in Hon'ble HC, which is now fixed on 20.08.2025.	-No-	# Disposal within two years from date of framing of charge. Documents of this file comprises of approximately 8,000 pages.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi (C.B.I.) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># On 04.07.25 :-</p> <p>1. Matter was adjourned, because the newly chargesheeted 4 accused in the supplementary chargesheet appeared for the first time and copies were directed to be supplied to them, and copies of the supplementary chargesheet were also directed to be supplied to the earlier accused persons already facing trial. A short date for scrutiny was fixed and the matter stood adjourned to 19.07.2025.</p> <p># On 19.07.25 :-</p> <p>1. Some applications for deficient copies preferred by 5 accused persons, separately. CBI sought time to remove the deficiencies. Also, A-16 has been ordered to be reserved as the person who earlier received summons informed the Court today that he was not authorized to accept summons for the company. Also, to expedite the matter all the accused persons were directed to collect a soft copy of the entire file from the Ahlmad at the earliest so that the deficiencies, if any, qua the relied upon material can be taken care of and, on the next date of hearing qua the unrelieved documents, if there is any deficiency, it shall be taken care of. A short date of 07.08.2025 has been fixed for service and removal of deficiencies.</p>	—	<p>After filing of initial chargesheet on 18.10.2019 and summoning of the accused persons, supply of copies, disposal of applications u/s 207 Cr.PC, due to pending investigation the matter got delayed and the supplementary chargesheet has been filed after more than 5 years, recently on 14.05.2025 in which additional accused persons have been chargesheeted, practically bringing back the stage of the matter back to initial stages of supply of copies/ scrutiny. In the supplementary chargesheet also it is still mentioned that investigation is still pending on the aspect of LR's sent to overseas to different countries. Also, Documents of this file comprises of approximately 8,000 pages.</p>

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of arrest institution	Date of taking cognizance
4	DLCT11-000207-2020 ED VS P. Chidambaram & Ors. (Related to INX Media Case) (CT Case No. 08/2020)	Complaint case ED	U/S 3 & 4 PMLA	10	Sitting MP	25.08.20	24.03.21

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charges yet to be framed	Inspection of unrelayed documents and thereafter arguments on charge	100 Main-82 Supp-1-18	N/A	N/A	No	--	--	N/A	Although there is no express stay, but one of the accused has challenged the further proceedings before this Court, under CrI. MC. no. 9270/2024, whereby vide order dated 03.04.2025 Hon'ble HC preponed the matter before it to 13.05.2025 and this Court was asked to fix a date after that date before Hon'ble HC and subsequently on 13.05.2025 the matter before Hon'ble HC stood adjourned to 13.08.2025, and wherein interim orders were directed to continue.	-Yes-	Disposal within two years after framing of charge. Documents of this file comprises of approximately 15,000 pages.

दिग्विजय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>(Matter was not listed in this month)</p> <p># On Previous date of hearing 23.05.2025 :-</p> <p>1. Matter had to be adjourned to 19.08.2025, in view of the order of Hon'ble DHC dated 03.04.2025 & 13.05.2025 in CrI. MC no. 9270/24 which is still pending before Hon'ble DHC and listed for 13.08.2025, and wherein this Court was asked to fix the matter after the matter is heard by Hon'ble DHC. Meanwhile, regarding service of A-3 & A-4, who are overseas companies appears to have been not served and clarification has been sought from DoE.</p> <p>Note:- 01 Misc. Application was disposed of.</p>	—	<p>The order dated 24.03.2021 whereby the cognizance of the alleged offences was taken by this court, has been challenged by A-1 before the Hon'ble High Court on the ground of want of prosecution sanction under Section 197 Cr.PC. Also, documents of this file comprises of approximately 15,000 pages.</p>

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
5	DLCT11-000837-2019 CBI VS P. Chidambaram & Ors. (Related to Aircel Maxis Case) RC 22(A)/2011/CBI/ACB (CC No. 205/2019)	CBI-PC Act (2G Spectrum Case)	Sec. 07, 12, & 13(2) r/w 13(1)(d) PC Act	18	Sitting MP	19.07.18	27.11.21

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Service of 3 out of 18 accused persons is yet to be done, as those 3 accused are located overseas and their processes not received back through proper channel. Qua others the case is at the stage of supply of copies as ordered by the Court, but challenged by CBI, wherein that order has been stayed by Hon'ble DHC.	70	N/A	N/A	N/A	N/A	N/A	N/A	-Yes- The predecessor Court ordered on 05.03.2022 for supply of certain documents by CBI to A-2, but in CrI. MC no. 9513/2023 preferred by CBI that order has been stayed and the NDOH before High Court is 19.08.2025.	-Yes-	The case relates to 2G spectrum offences. The file is voluminous running into several thousand pages. Also, 3 accused located out of India are yet to be served. Also, order of the predecessor Court for supply of copies is presently stayed and till the above-mentioned stages are crossed, it is difficult to have a fair assessment of the time likely to be consumed in the trial of this case and therefore, presently no time can be estimated. Documents of this file comprises of approximately 15,500 pages.

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-03
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>(Matter was not listed in this month)</p> <p># On Previous date of hearing 09.05.2025:-</p> <p>1. CBI was directed to take steps for service of A-10, A-11 & A-15.</p> <p>2. The proceedings pending before the Hon'ble High Court in CrI.MC no. 9513/2023 against the order dated 05.03.2022 stand adjourned to 12.08.2025, the interim order was directed to continue till the next date, thus, <i>matter was adjourned for 19.08.2025.</i></p> <p>Note:- 04 IAs were also disposed of.</p>	-	<p>The case relates to 2G spectrum offences. The file is voluminous running into several thousand pages. Also, 3 accused located out of India are yet to be served. Also, order of the predecessor Court for supply of copies is presently stayed as the prosecution/CBI has preferred a petition before the Hon'ble High Court bearing no. CrI. M.C. No. 9513/2023 & CrI. M.A.No. 35564/2023 against order of this court dt. 05.03.2022 directing supply of copies of unrelayed upon documents of this case to the accused persons. Further, It has been directed that till then, the compliance of order dt. 05.03.2022 is not to be insisted upon. The above petition is scheduled for hearing before Hon'ble High Court for 19.08.2025. This matter cannot proceed further till the issue of supply of copies of unrelayed upon documents and compliance of provisions of section 207/208 CrPC is decided. Also documents of this file comprises of approximately 15,500 pages.</p>

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
6	DLCT11-000839-2019 DOE VS Karti P. Chidambaram (Related to Aircel Maxis Case) ECIR/05/DZ/2012 Ct. Case No. 18/2019	Complaint case ED (2G Spectrum Case)	Sec- 2(1)(y) of PMLA Act	14	Sitting MP	13.06.18	27.11.21

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge is yet to be framed	Matter is fixed for the arguments on the pending misc. applications and on the point of charge.	61 Main-21 Supp-1-40	N/A	N/A	N/A	N/A	N/A	N/A	-Yes- Vide order dated 20.11.2024 passed by Hon'ble Delhi High Court in CrI.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed till the next date of hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of Ld. Predecessor Court dated 27.11.2021. The next date of hearing before Hon'ble Delhi High Court was 22.01.2025, followed by 19.03.2025 and now it is listed on 13.08.2025. The interim orders have been directed to continue in the orders dated 22.01.2025 as well as 19.03.2025, till 13.08.2025.	-Yes-	This case also involves file running into approximately 12, 700 pages, therefore, presently the expected date of disposal can not be given in the case.

दिग्विजय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09,
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>(Matter was not listed in this month)</p> <p># On Previous date of hearing 04.06.2025 :-</p> <p>1. Vide order dated 20.11.2024 passed by Hon'ble Delhi High Court in Cri.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed till the next date of hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of Ld. Predecessor Court dated 27.11.2021. The next date of hearing before Hon'ble Delhi High Court was 22.01.2025, followed by 19.03.2025 and now it is listed on 13.08.2025. The interim orders have been directed to continue in the orders dated 22.01.2025 as well as 19.03.2025, till 13.08.2025. Accordingly matter was adjourned for 16.09.2025.</p>	—	<p>The order dated 27.11.2024 passed by this court whereby cognizance of the offences was taken by the court has been challenged by A-6 before the Hon'ble High Court. The Proceedings before this court were ordered to be stayed till next date of hearing, and the next date of hearing in the Hon'ble HC is 13.08.2025. Also, this case involves several thousand pages and is a voluminous file relating to 2G spectrum case. Also Documents of this file comprises of approximately 12,700 pages.</p>

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
7	DLCT110002512022 CBI Vs Satyendra Jain & Ors. (Closure Report)	Closure Report (CBI-PC Act)	Sec- 120B IPC & Sec. 13(2) r/w 13(1)(d) of PC Act	5	Former MLA	30.04.22	--

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	# Arguments on the protest petition heard and the matter reserved for orders for the next date of hearing on 04.08.2025.	48	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	The IO was not present on the last date of hearing as also the complainant who preferred protest petition and this case is now listed on 21.07.2025 and in case the complainant and IO appears and argues the matter, the matter shall be decided within one month of arguments.

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-05
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 21.07.2025 1. Arguments on the protest petition heard and matter reserved for orders for 04.08.2025 .	—	Documents of this file comprises of approximately 4000 pages.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
8	DLCT11-00538-2022 CC – 53/2022 CBI vs Amanatullah Khan & Ors.	CBI-PC Act	IPC-120B PC Act-13(2) r/w 13(1)(d)	11	Sitting MLA (Amanatullah Khan)	01.09.2022	03.11.2022

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Orders on charge pronounced on 28.07.2025, while dismissing the four discharge applications preferred by 8 accused and charges have been framed against all 11 accused and matter is now listed for PE on 21/08, 22/08, 25/08 & 26/08/25.	98 Main-68 Suppl. - 30	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Disposal within two years after framing of charge. Documents of this file comprises of approximately 10,000 pages.

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># 08.07.2025: Arguments on charge heard for substantial period for 7 out of 11 accused and for remaining 4 accused matter posted after a day on 10.07.2025, as arguing counsels for those 4 accused were not available on this day. Also, copies of supplementary chargesheet supplied to the accused.</p> <p># 10.07.2025 Further remaining arguments heard from both the sides and matter reserved for orders on 28.07.2025.</p> <p># 28.07.2025 Orders on charge pronounced on 28.07.2025, while dismissing the four discharge applications preferred by 8 accused and charges have been framed against all 11 accused and matter is now listed for PE on 21/08, 22/08, 25/08 & 26/08/25.</p> <p>Note :- 4 discharge applications (IAs) were disposed off on 28.07.2025.</p>	-	<p>This case is also voluminous pertaining to recruitment through unfair means in Delhi Waqf Board involving around 10,000 pages and also there are 11 accused persons which is causing delay in the matter.</p>

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
9	DLCT11-000578-2022 SC - 04/2022 State vs Sajjan Kumar (FIR-227 & 264/1992)	State Case	IPC-147/148/149/153A/ 295/436/395/307/302/120B	1	Former MP	08.07.2022 (By Magistrate Court)	11.07.2022 (By Magistrate Court)

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
23.08.23	# Now the matter is fixed for recording of Defence Evidence after the Statement of Accused U/s 351 BNSS, 2023 (Section 313 CrPC.) was recorded on 07.07.2025, and on 29.07.2025 the accused filed an application for 4 defence witnesses, which was allowed and disposed off on that very date. Now the matter is listed for DE on 12.08.2025.	37	10	18	Yes	Not yet known	Yet to be examined	N/A	-No-	-No-	It is expected to be disposed of by the month of October 2025.

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)
(MPs / MLAs Cases)
Purva Avenue District Court
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court For Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added:

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># On 07.07.2025 :- 1. The statement of accused has been recorded and the accused has opted to lead DE and matter is listed for DE on 29.07.2025.</p> <p># On 29.07.2025 :- The accused preferred application for DE only on the date of hearing, which was heard, allowed and disposed off and the matter is now listed for entire DE on 12.08.2025.</p> <p>Note:- 01 IA was also disposed of .</p>	Shortest possible dates are being given and DE shall be expedited followed by disposal of the matter by October 2025.	N/A

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
10	DLCT11-000321-2020 SC - 02/2020 State vs Prakash Jarwal & Ors.	State Case	IPC-306/386/506/34	3	Sitting MLA (Prakash Jarwal)	07.11.2020	25.09.2020 (By Magistrate Court)

Date of Framing of Charge	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
11.11.21	The Trial Court Record is with Hon'ble DHC and therefore the status is not very clear, but previous ordersheets indicate that 3 accused were convicted vide judgment dated 28.02.2024 and in one of the writ petitions preferred by convict no.3, his conviction was quashed by Hon'ble DHC, and the quashing petition of conviction of convict no.2 is pending under W.P. (Crl.) No. 2760/2024 with the next date of hearing on 27.10.2025.	77 (62+3+5+7)	6	64	Recorded	Nil	Nil	N/A	-No- Vide WP (Crl.) 2760/24, the conviction qua convict no.2 has been challenged and in the said writ petition the Trial Court Record was summoned physically and therefore this Court is unable to hear arguments on sentence qua convict no.1 & 2. And vide another writ petition the conviction/ proceedings qua convict no.3 already quashed.	-Yes-	Judgment in this case has already been passed as per the parcha yadasht, and as soon as the writ petition pending before Hon'ble DHC is decided, the final/ appropriate orders shall be passed. On 09.07.2025 this Court has ordered that this Court shall seek return of the physical judicial file so that arguments on sentence can be heard, if there is no stay of proceedings by the Hon'ble Appellate Court and the convict no. 1 & 2 have been accordingly directed to be prepared for arguments on the next date of hearing i.e. 11.08.2025.

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>#On 09.07.2025:</p> <p>1. Matter has been adjourned for 11.08.2025 as physical record of this case was requisitioned by the Hon'ble High Court in W.P. (Crl.) No. 2760/2024 and has not yet been received back. However, this Court has ordered that a request letter shall be sent to DHC for return of file so that arguments on sentence can be heard if there is no stay of proceedings and the two convicts have been accordingly directed to be prepared for arguments.</p>	—	<p>Vide separate judgment announced on 28.02.2024, all three accused were held guilty and convicted. Physical record of this case has been requisitioned by the Hon'ble High Court in W.P. (Crl.) No. 2760/2024.</p>

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
11	DLCT11-000733-2022 CBI/56/2022 CBI vs Kuldeep Singh & Ors. (RC-53(A)/2022)	CBI-PC Act	120B-IPC r/w 7, 7A & 8 OF PC Act-1988	23	-Yes-	25.11.2022	15.12.2022

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charges yet to be framed	Matter is fixed for further proceedings/supply of deficient copies/ inspection of unrelid upon documents, including digital devices some of which are presently with CFSL.	312 (Main-70 Supp-1-89 Supp-2-65 Suppl-3-45 Suppl-4-43)	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	- Fresh charge-sheet received on assignment only on 25.11.2022. - Expected date of disposal can not be given in the case at this stage, as the matter involves approximately 40,000 pages file and more than that un-relied documents.

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># On 04.06.2025:-</p> <p>1. Application moved on behalf of A-9 for inspection of unrelied digital devices was disposed of.</p> <p>2. CBI submitted that they intend to challenge part of order passed on 22.05.2025 but requested that the arguments on charges be commenced in the matter. The said request was vehemently opposed by the Ld. Counsels for the accused persons. The court also directed CBI to first comply with the directions as contained in the detailed order of 22.05.2025 before commencing arguments on charge. Accordingly the matter was adjourned for 25.07.2025.</p> <p># On 18.07.2025</p> <p>In between upon filing of certain applications by accused and other persons objecting to the inspection of their digital devices, detailed arguments took place from 10:00 am to 1:20 pm on 18.07.2025 and the matter qua order on these applications is reserved.</p> <p># On 25.07.2025</p> <p>CBI took adjournment on the ground that all digital devices have not been received back from CFSL and also they were compiling the documents/ list of unrelied documents in terms of order passed by this Court dated 22.05.2025, except for the affidavit part of it, after the CBI challenged the order dated 22.05.2025 of this Court and remained unsuccessful qua supply of other things as ordered on 22.05.2025.</p> <p>Note :- 04 IAs were also disposed of.</p>	—	<p>The matter is still <i>at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC</i> due to filing of multiple charge sheets/documents. The case is that of Delhi Excise Policy Matter, which involves documents running into approximately 40,000 pages, as also several thousand pages of unrelied documents and digital documents involving size of the files running into several hundred TB, therefore, presently no specific timeline of disposal can be given.</p>

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
12	DLCT11-000747-2022 Ct Case – 31/2022 DoE vs Sameer Mahandru & Ors. (ECIR/HIU-II/14/2022)	Complaint case (ED)	U/s 44 r/w 45 OF PMLA & 3 & 4 PMLA-2002	40	One MLA & MP	26.11.2022	20.12.2022

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge is yet to be framed	Matter is fixed for consideration on pending applications/ further proceedings/ supply of copies at the stage of Section 230 of BNSS	224 Main - 39 Supp 1- 69 Supp 2 - 19 Supp 3 - 9 Supp 4 - 26 Supp 5 - 9 Supp 6 – 44 Supp 7 – 3 Supp 8 - 6	N/A	N/A	N/A	N/A	N/A	N/A	Although there is no stay, but the order of this Court dated 09.10.2024 directing supply of copies of certain documents/ digital devices to the accused persons is challenged by DoE before Hon'ble DHC in Crl. MC no. 9490/2024, wherein vide order dated 21.03.2025 Hon'ble HC directed adjournment of hearing fixed in this Court till after a date fixed before DHC and the interim order was continued on 05.05.2025 till 28.08.2025. Thereafter DoE has preferred an early hearing application before Hon'ble High Court which is stated to be listed on 24.07.2025.	-Yes-	This PMLA complaint relates to Delhi Excise Policy offence, involving several thousand pages running into more than 33,500 pages and 8 supplementary complaints have been received between 22.08.2022 to 28.06.2024. The digital data also runs into several hundred TB, and the case involves 40 accused, and therefore, expected date of disposal can not be given in the case at this stage.

दिग्विजय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># 16.07.2025</p> <p>1. As per order dated 21.03.2025 and 05.05.2025 of Hon'ble DHC in CrI. MC no. 9490/2024, the matter had to be adjourned because of pendency of the petition preferred by DoE against the order directing DoE to supply copies to the accused.</p> <p>Note :- 06 IAs were also disposed of.</p>	---	<p>1. The matter is still <i>at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC</i> due to filing of multiple complaints/documents. Inspections of unrelieved upon documents/statements are also underway, which involves more than 40,000 pages, and there are 40 accused persons with multiple supplementary complaints received from time to time, which is causing delay.</p> <p>2. DoE has preferred a petition bearing no. CrI. M. C. 9490/2024 & CrI. M. A. 36510/2024 before Hon'ble High Court seeking quashing the order dated 09.10.2024 passed by this court directing petitioner/DoE to furnish digital/scan copies of unrelieved upon documents/digital devices to the respondents.</p> <p>Also, Documents of this file comprises of approximately 33,500 pages.</p>

दिग्विनय सिंह
DIG VINAY SINGH

Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of arrest, institution	Date of taking cognizance
13	DLCT11-000616-2023 State vs Ravinder (FIR-506/2016)	State Case (Connected with State vs Sandeep)	IT Act-66E & 67A	01	Connected with case titled State vs. Sandeep (former MLA)	07.08.2023	08.08.2023

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
19.07.24	Disposed of	06	-	08	Yes	0	0	07.03.2025	No	No	---

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was disposed of on 03.07.2025 , and accused was acquitted of the charges.	---	No

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
14	DLCT11-000085-2024 DoE vs Karti P. Chidambaram & Ors. (Ct. Case – 5/2024)	Complaint Case-PMLA	U/s 45 r/w 44 PMLA and 3 & 4 PMLA	08	Sitting MP (Karti P. Chidambaram)	25.01.2024	19.03.2024

Date of Framing of Charge s	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	The matter is fixed for arguments on the point of framing of charge, however, the proceedings are stayed by Hon'ble DHC	41	N/A	N/A	N/A	N/A	N/A	N/A	Vide order dated 09.04.2025 in Crl.M.C. 2373 & 2374/2025 and Crl. M.A. No. 10684 & 10686/2025, Hon'ble Delhi High Court directed deferment of hearing on the point of charge by this Court to a subsequent date fixed by Hon'ble Delhi High Court. The next date of hearing before Hon'ble Delhi High Court was 29.05.2025, wherein the interim order is directed to continue and the next date now fixed before Hon'ble Delhi High Court is 11.09.2025.	Yes	# Prosecution Complaint assigned only on 25.01.2024. # This case also involves file running into approximately 5800 pages, therefore, presently the expected date of disposal can not be given in the case.

दिग्विजय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p><i>(Matter was not listed in this month)</i></p> <p>#On previous date of hearing i.e. 15.04.2025:</p> <p>1. Vide order dated 09.04.2025 in CrI.M.C. 2373 & 2374/2025 and CrI. M.A. No. 10684 & 10686/2025, Hon'ble Delhi High Court directed deferment of hearing on the point of charge by this Court to a subsequent date fixed by Hon'ble Delhi High Court. The next date of hearing before Hon'ble Delhi High Court was 29.05.2025, wherein the interim order is directed to continue and the next date now fixed before Hon'ble Delhi High Court is 11.09.2025. Accordingly matter was adjourned for 16.09.2025.</p>	--	Documents of this file comprises of approximately 5800 pages.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
15	DLCT11-000937-2024 CBI vs. S. Bhaskararaman & Ors. (CBI-118/2024)	CBI-PC Act	120B r/w 204/420/471 r/w 468/477A IPC & 8,9 of PC Act	08	Sitting MP	01.10.2024	06.02.2025

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	After compliance of Section 230 of BNSS, matter is now posted for arguments on charge.	113	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	<p># Fresh Charge-sheet filed only on 01.10.2024. One of the accused who is located outstation is still to be served with the summons, which is likely to take time.</p> <p># Expected date of disposal can not be given in the case at this stage.</p> <p># Documents of this file comprises of approximately 16,000 pages.</p>

Notes Internals District Court
New Delhi
Order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># 17.07.2025:-</p> <p>1. After hearing argument from both sides on the applications u/s 230 of BNSS, 2023 (Section 207/208 CrPC) seeking supply of deficient copies of the documents and electronic material filed on behalf of A-2, A-3, A-5, A-6, A-7 and A-8, directions were given to supply the copies of relied upon documents, supply of translated documents as various documents are in Chinese language, and inspection of URD.</p> <p>2. Service of A4 completed.</p> <p>3. Matter fixed for 30.07.2025 for completion of supply of copies.</p> <p># 30.07.2025:-</p> <p>Both applications u/s 230 BNSS disposed off, which were filed by 6 out of 8 accused. Matter is now posted for arguments on charge on 27.08.2025.</p> <p>Note :- 02 IAs were also disposed of.</p>	--	Documents of this file comprises of approximately 16,000 pages.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
16	DLCT11-001235-2024 DoE vs. V.N. Dhoot & Ors. (Ct. Case 32/2024)	ED Complaint	U/s 3 & 4 of PMLA	--	R.N. Dhoot Former MP	19.12.2024	--

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Matter is fixed for further misc. proceedings after notice in terms of Section 223 of BNSS has been issued to the proposed accused/entities before taking cognizance.	105	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	Documents of this file comprises of approximately 49,000 pages and part investigation is still pending by DoE qua overseas transactions, which is likely to take substantial time to get completed, and therefore expected date of disposal can not be given in the case at this stage.

विश्वनाथ सिंह
JUDGE HIGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 11.07.2025:- 1.After hearing the matter, after the defects / deficiencies in the complaint were removed as to illegible copies etc., notice u/s 223 BNSS has been issued to the proposed accused/ entities, most of which are based outstation and the matter has been fixed for 18.08.2025 .	--	Documents of this file comprises of approximately 49,000 pages and part investigation is still pending by DoE qua overseas transactions, which is likely to take substantial time to get completed.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Venue District Court, New Delhi
17	DLCT11-001272-2024 State vs. Ritik @ Peter	State Case	U/s 3 MCOCA	01	--	26.12.2024	--

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Scrutiny of documents/ consideration of charge	166 Main -38 Supp 1- 23 Supp 2-105 Supp 3 - 18	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh Charge-sheet filed only on 26.12.2024 # Supplementary Charge-sheet-1 filed on 24.02.2025 # Second supplementary chargesheet filed on 01.05.2025. # Third supplementary chargesheet filed on 14.07.2025. There is one more accused who has been recently arrested and against whom supplementary chargesheet is likely to be filed within 2 months which shall further require supply of copies/ the stage of scrutiny and thereafter only charges can be heard. It may be made clear here that the offence under MCOCA, by the very nature of offence requires safety of witnesses and identity of some of the witnesses is protected and therefore it would be in the interest of the witness and his safety that their evidence is recorded in one go instead of being recorded repeatedly qua different accused. # The case is of MCOCA involving several witnesses and voluminous file, therefore, at present expected date of disposal can not be given. Documents of this file comprises of approximately 3500 pages.

दिग्विजय सिंह
DIG VINAY SINGH
Special Judge (P.C. Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># 05.07.2025</p> <p>1. Afresh application for supply of copies of sample voices and few other applications have been preferred by the accused persons and after supplying of those copies only, the matter can be heard at the stage of charge. Also, 2 supplementary chargesheets are likely to be received shortly and copies qua them will also have to be supplied. Case is now adjourned for supply of copies on 15.07.2025.</p> <p># 15.07.2025</p> <p>1. Upon third supplementary charge-sheet received on 14.07.2025 against 2 more accused, one of the accused who has been chargesheeted without arrest has been summoned for the next date. Copies of third supplementary supplied to other accused already facing trial and copies of all the chargesheets supplied to one of the newly named accused in third chargesheet who is in custody. Matter adjourned for appearance of new accused and scrutiny and disposal of deficient copies application and other applications for 22.07.2025.</p> <p># 22.07.2025</p> <p>1. One of the accused who was charge sheeted without arrest, admitted to bail and copies supplied. Matter was posted for further scrutiny and arguments qua URUDs.</p> <p>Note :- 08 IAs were also disposed of.</p>	--	<p>The case is of MCOCA and at present there are 8 accused in custody and the file runs into few thousand pages and there are number of witnesses. Also, besides already filed two supplementary chargesheets, two more supplementary chargesheets are likely to be filed shortly and thereafter only the case can progress. Also, documents of this file comprises of approximately 3400 pages.</p>

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
18	DLCT11-000296-2025 State vs. Mohammad Ilyas & Ors.	CrI. Revision against order of Ld. ACJM, ordering further investigation in a matter	438/440 BNSS	—	2 proposed accused are sitting MLA and one is former MP	08.04.2025	N/A

Date of Framing of Charge s	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnes ses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	One of the respondents who earlier could not be served has been finally served for 31.07.2025, and one opportunity has been given to that respondent to give reply within two weeks and the matter has been posted for arguments. Both sides were specifically told that no adjournment shall be given. Matter is now fixed for arguments on 30.08.2025.	N/A	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh CrI. Revision assigned only on 09.04.2025 # One of the respondents remains to be served at his new outstation address and once he is served, within 06 Months of service the revision shall be disposed off.

दिग्विजय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 31.07.2025. R-5 who was unserved has finally been served for 31.07.2025, and one opportunity has been given to that respondent to give reply within two weeks and the matter has been posted for arguments. Both sides were specifically told that no adjournment shall be given. Matter is now fixed for arguments on 30.08.2025.	--	--

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
19	DLCT11-000297-2025 Kapil Mishra vs. State of NCT of Delhi & Anr.	CrI. Revision	438/440 BNSS	—	Sitting MLA	08.04.2025	--

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	Matter is now posted for arguments after the R-1 State has been given final opportunity to give reply within 3 working days. Matter is now listed for arguments for 30.08.2025 with connected revision.	N/A	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh CrI. Revision assigned only on 08.04.2025. # In the connected revision, one of the respondents remains to be served at his new outstation address and once he is served, within 06 Months of service the revision shall be disposed off.

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 31.07.2025 In the connected matter one respondent who was unserved, was finally served for today and he has been given opportunity of 2 weeks to file reply. In the present revision matter is now posted for arguments after the R-1 State has been given final opportunity to give reply within 3 working days. Matter is now listed for arguments for 30.08.2025 with connected revision.	--	--

204
04/08/25

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs
REPORT FOR THE MONTH OF JULY, 2025

(Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020.)

जितेन्द्र सिंह
JITENDRA SINGH
विशेष न्यायाधीश (भ्रष्टाचार निवारण अधिनियम) (सी.बी.आई.)-23
Spl. Judge (PC-Act) (CBI)-23
(एम. पी. / एम.एल.ए. केस)
(MPs/MLAs Cases)
न्यायालय संख्या 612, छठी मंजिल
Court No. 612, 6th Floor
राऊज एवेन्यू न्यायालय परिसर, नई दिल्ली
Rouse Avenue Court Complex, New Delhi

1. Name of the Presiding Officer : **SH. JITENDRA SINGH**
2. Designation : **Special Judge (PC- Act), (CBI)-23, (MPs/MLAs Cases), Rouse Avenue District Court, New Delhi.**
3. Date since posted in the court: **26.10.2024 (F/N)**
4. Total number of cases pending on the first day of the month : **22**
5. Number of cases disposed in the month with detail i.e. conviction, acquittal, Anticipatory Bail, dismissed, **Criminal Revision**, acceptance of closure report, **Misc.DJ/ASJ** etc. : **02**
6. Number of cases received by transfer : **Nil**
7. Number of cases pending on the last day of the month : **25**
8. Number of cases instituted in this month : **05**

(Jitendra Singh)
Ld. Special Judge, (PC Act), (CBI)-23, (MPs/MLAs CASES)
Rouse Avenue District Court, New Delhi
Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

**COURT OF SH. JITENDRA SINGH, SPECIAL JUDGE (PC-ACT), (CBI) 23, (MPs/MLAs CASES),
COURT NO 612, ROUSE AVENUE DISTRICT COURT, NEW DELHI
REPORT FOR THE MONTH OF JULY, 2025**

No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of Accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			State ment of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matter	Expected date of disposal of case	A short summary of work done in the said case(s) during the month	The Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	The Specific reasons, if any causing delay in disposal of the said case(s)
										Witness cited	Witness dropped	Witness examined		Defence witnesses cited	Defence witnesses examined							
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)
1	Case No. CBI/259/2019 DLCT11-001038-2019 CBI Vs Suresh Kalmadi	Complaint case CBI	Sec 120B r/w 420, 468, 471 & IPC 13(2) r/w 13(1)(d) PC Act	11	Former MP/Minister	20.05.2011	23.05.2011	04.02.2013	Prosecution Evidence	83	7	66	Not Recorded	List of witnesses not filed	-	-	No	No	December, 2025	1. PW-66/IO further cross examined on 01.07.2025, 02.07.2025, 03.07.2025 and 23.07.2025. His further cross examination was deferred at the request of Ld. Sr. Counsel as additional time was sought to peruse the record for the purpose of conducting further cross examination of PW-66. The case is now listed for further cross examination of PW-66/IO on 11.08.2025 and 12.08.2025. 2. An application was moved by A-3 seeking permission to travel to Spala (Poland), Czech Republic and Sweden w.e.f. 27.07.2025 to 09.08.2025. Arguments were heard, and the same was disposed off on 23.07.2025. 3. Part arguments were heard on application moved by A-9 seeking permission to travel outside Delhi. Matter is listed for further arguments on 06.08.2025. Interim relief was granted to the applicant.	1. Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.	1. There are 11 accused and 83 Prosecution witnesses. 2. The record is voluminous.

Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

2	Case No. CBI/ 261/2019 DLCT11-001042-2019 CBI Vs A. Krishna Reddy	U/s 174 IPC	U/s 174 IPC	1	Individual	08.11.2011	08.11.2011	26.03.2012	Judgement	2	Nil	2	Recorded	List of Witnesses not Filed	-	-	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs CBI	Yes	Within a month of the Vacation of stay	1. Ld. Proxy Counsel for accused submitted that pronouncement of judgment in this case has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP (Crl.) No. 003742/2017 and the said stay continues to remain in operation. The matter is tentatively listed before the Hon'ble Supreme Court on 12.08.2025. 2. Accordingly, matter is listed for further proceedings on 30.08.2025.	Dates are being given as per the tentative listing before the Hon'ble Supreme Court of India	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs CBI
3	Case No. CBI/ 262/2019 DLCT11-001044-2019 CBI Vs Purshotamm Dev Arya Etc	CBI	174A IPC	2	Individual	08.11.2011	08.11.2011	26.03.2012	Judgement	2	Nil	2	Recorded	3	3	-	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam Dev Arya Vs CBI.	Yes	Within a month of the Vacation of stay	1. Ld. Counsel for A-1 and A-2 submitted that pronouncement of judgment in this case has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP (Crl.) No. 3626/2017 and the said stay continues to remain in operation. The matter is tentatively listed before the Hon'ble Supreme Court on 12.08.2025. 2. Accordingly, matter is listed for further proceedings on 30.08.2025.	Dates are being given as per the tentative listing before the Hon'ble Supreme Court of India	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam Dev Arya Vs CBI.
4	Case No. CLOR/01/2019/ DLCT11-000187-2019 CBI Vs Maneka Gandhi	Closure Report	120B, 420 IPC & 13(2) r/w 13(1)(d) of PC Act	3	Former MP/Minister	30.05.2013	Yet to be taken.	Vide Order Dtd 04.02.20 CBI directed to further investigation.	Further Investigation	42	--	--	Not	List of Witnesses not filed	-	-	Stayed by the Hon'ble High Court of Delhi vide order dt 20.11.2020 in Crl. MC No.2250/2020, Crl. M. A No 16013/2020 & Crl. M.A. 5336/2021, Maneka Gandhi vs CBI	Yes	Depending upon the outcome of the pending petition	1. The Hon'ble High Court of Delhi has continued the interim order in Crl. MC No. 2250/2020, Maneka Gandhi Vs CBI. The matter is tentatively listed before the Hon'ble High Court of Delhi on 01.09.2025. 2. Accordingly, the matter is listed for further proceedings on 08.09.2025.	Dates are being given as per the tentative listing before the Hon'ble High Court of Delhi.	Stayed by the Hon'ble High Court of Delhi vide order dated 20.11.2020 in Crl. MC No. 2250/2020, Crl. M. A No 16013/2020 & Crl. M.A. 5336/2021, Maneka Gandhi Vs CBI

5	Case No. CBI/113/2019 DLCT11-000504-2019 CBI Vs Abhay Singh Chautala	CBI	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	1	Former MLA	24.12.09	02.02.10	18.07.11	PE	254	Nil	204	-	List of Witnesses not filed	-	-	No	No	November, 2025	1. Application moved by the accused seeking permission to travel to Spain w.e.f. 12.07.2025 to 15.08.2025. Arguments were heard and the same was disposed off on 09.07.2025. 2. PW-205, and PW-206 were examined in chief, cross examined and discharged. 3. Ld. Special PP submitted that the prosecution does not intend to examine any further witness. PE was accordingly closed. The matter is listed for recording of Statement of Accused u/s 313 Cr. P.C. on 07.08.2025.	1.Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.	1.There are 254 Prosecution witnesses cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous.
6	Case No. CT/29/2019 DLCT11-001050-2019 DOE Vs A. K. Reddy	Ct. Case PMLA	U/S 3 & 4 PMLA Act	2	Individual	14.08.18	27.09.18	06.10.21	PE	40	-	14	-	List of Witnesses not filed	-	-	No	No	September, 2025	1. PW-20 was partly examined in chief. His further examination in chief was deferred at the request of Ld. SPP for ED, who sought time to go through the complete case file. 2. The matter is listed for examination in chief and cross examination of PW-20 on 06.08.2025.	1. Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously. 3.The parties/counsels have been asked to cooperate in the expeditious disposal of the case.	1.There are 40 Prosecution witnesses cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous.
7	Case No. SC/11/2019 DLCT11-001001-2019 State V/S Dr. Chatter Pal Lodha	State Case	U/S 7/8/12/13 IPC Act r/w 120B IPC	11	Former MP	03.04.19	06.07.09	07.12.17	PE	30	1	30	-	List of Witnesses not filed	-	-	Stayed by the Hon'ble High Court of Delhi vide order dated 21.11.2023 in W.P.(CRL.) No. 7825/2022, Anirudha Bahal vs State	Yes	(Within 04 months of disposal of the petition)	1. Proceedings in the matter are stayed by the Hon'ble High Court of Delhi vide orders dated 27.04.2022 and 21.11.2023 in W.P.(CRL.) No. 925/2022, CrI. M.A No. 7825/2022, CrI. M.A 23333/2022, Anirudha Bahal vs State	Dates are being given as per the tentative listing before the Hon'ble High Court of Delhi.	Stayed by the Hon'ble High Court of Delhi vide order dated 27.04.2022 and 21.11.2023 in W.P.(CRL.) No. 925/2022, CrI. M.A No. 7825/2022 and CRL. M.A

Special Judge (PC/Act) (CBI)-27
(MPs/MLAs Cases)
Rouse Avenue District Court

																	925/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State			for 07.11.2025. Accordingly, matter is adjourned to 15.11.2025 for further proceedings . 2. An application was moved by A-8 seeking permission to travel to Europe & UK w.e.f. 25.08.2025 to 10.09.2025. Reply filed by the State. Arguments were heard, and the said application was disposed of on 19.07.2025.		23333/2022, Anirudha Bahal vs State 8
8	Case No. CT. CASE 17/2021 DLCT11- 000246-2021 DOE V/S Amarendra Dhari Singh & Ors.	PMLA Case	U/S 3 &4 PMLA Act	6	MP	11.08. 2021	07.08. 2021	-	Misc.	14	-	-	-	List of witne sses not filed	-	-		No	January, 2026	1. Part rebuttal arguments on behalf of ED were heard. The matter was adjourned at request of Ld. Spl. Counsel for ED on the ground that he had to appear before Ld. Spl. Judge, District Court Patna, Bihar. Accordingly, the matter is listed for further rebuttal arguments on behalf of ED on 26.07.2025. 2. The matter stands adjourned, w.r.t. application filed by the applicant Ajay Kumar Gupta, seeking suspension of LOC issued by ED in connection with the investigation under the Provision of Foreign Exchange Management Act, 1999 and PMLA on the ground that the main counsel was engaged in another Court. The matter is listed for arguments on 28.08.2025. 3. With regard to rebuttal arguments on behalf of ED, it was submitted by Ld. Counsel for ED that the Ld. Special Counsel could not appear due to illness and therefore, sought a brief adjournment. Accordingly, the matter is now listed for rebuttal arguments on behalf of ED on 23.08.2025. 4. An application was moved by A-2 seeking permision to travel abroad	1. Short dates are being given. 2. Efforts are being made to dispose off misc. applications expeditiously. 3.The parties/ counsels have been asked to cooperate in the expeditious disposal of the case.	1. There are 06 accused persons. 2. Number of miscellaneous applications are being filed by the accused persons. 3. Many times, adjournments are being sought by the accused persons/counsel.

Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

																				for vacation at Singapore w.e.f. 27.07.025 to 26.08.2025, alongwith interim suspension of LOC issued against him. A copy of the application has been furnished to ED. The matter is now listed for filing of reply and arguments on 01.08.2025.		
9	Case No. CC/ 55/2019 DLCT11-000279-2019 CBI Vs Ajay Singh Chautala	CBI	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	6	Former MP/ MLA	24.12.. 09 (RBT on 14.03. 22)	02.02. 10	20.09.1 11	Prosecution Evidence	256	Nil	222	-	List of Witn esses not filed	-	-		No	December, 2025	1. PW-224 was examined in chief, cross examined and discharged. 2. Ld. Special PP submitted that the prosecution does not intend to examine any further witnesses. Prosecution Evidence is accordingly closed. 3 The matter is listed for recording of the Statement of the accused persons u/s 313 Cr. P.C. on 08.08.2025.	1. Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously. 3.The parties/ counsels have been asked to cooperate in the expeditious disposal of the case.	1. There are 6 accused persons and 256 Prosecution witness cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous. 4. Many times the counsels for the accused seek adjournment on various grounds.
10	Case NO. CT CASE /23/2022 DLCT11-000468-2022 DOE V/S Satyendra Kumar Jain & Ors	PMLA Case	U/S 3 &4 PMLA Act	10	MLA	27.07.. 22 (RBT on 23.09.. 22)	-	-	Argument on Charge	108	-	-	-	-	-	-	No	No	December 2025	1. A direction has been issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in CrI. M.A. 9027/2024, CrI. M.A. 34540/2024 & CrI. M.A. 4971/2025 to defer the proceedings in the instant matter. 2. The matter is tentatively listed before the Hon'ble High Court of Delhi on 11.09.2025. Accordingly, the matter is listed for further proceedings on 15.09.2025.	Direction has been issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in CrI. M.A. 9027/2024, CrI. M.A. 34540/2024 & CrI. M.A. 4971/2025 to defer the proceedings in the instant matter. The matter is tentatively listed before the Hon'ble High Court of	1. There are 10 accused and 108 Prosecution witness cited. 2. The record is voluminous. 3. Number of Miscellaneous applications are being filed by the accused/counsel. 4. Many times the counsels for the accused seek adjournment on various grounds.

Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

																				Delhi on 11.09.2025.		
11	Case No. CBI/257/2019 DLCT11- 000989-2022 CBI V/S Satyendar Kumar Jain	CBI	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	6	MLA	03.12. 2018 (RBT on 01.11. 22)	-	-	Further Proceeding s	81	-	-	-	-	-	-	No	Yes	December, 2025	1. Part arguments on charge on behalf of CBI were heard. Ld. SPP for CBI sought some time to obtain certain clarifications from the IO. Accordingly, the matter stands adjourned and is listed for further arguments on charge on 08.08.2025. 2. Reply to the application moved by A-4 seeking direction to PNB officials to de-freeze the bank locker of A-4 and permit its opeartion, was filed. Arguments were heard. The same was disposed off on 16.07.2025.	Short dates are being given.	1.Case was received by transfer on 11.11.2022. 2. There are 10 accused and 81 Prosecution witness cited. 3. The record is voluminous.
12	Case No. CBI/96/2023 CBI Vs Jagdish Tyder DLCT11- 000702-2023	CBI Case	U/Sec. 147/148/ 149/153 A/188/1 09/295/3 02/463 I	01	Former MP/Min ister	RBT on 20.09. 2023	26.07. 2023	-	Prosecution Evidence	41	-	-	-	-	-	-	No	-	November, 2025	1. PW-9 was examined in chief, cross examined and discharged. 2. PW-10 was examined in chief and partly cross examined on 11.07.2025. On 12.07.2025, PW-10 was further cross examined and discharged. 3. On 21.07.2025, PW-11 and PW-12 were examined, cross examined and discharged. The matter is listed for PE on 04.08.2025 and 05.08.2025.	Short dates are being given.	The record of the case is voluminous.
13	Case No. CBI/ 109/2023 CBI Vs PC Lallawmsanga DLCT11- 000830-2023	CBI	U/s 120B,42 0,467,46 8,471 IPC & 13(2), 13(1)(D) PC ACT 1988	5	FORMER CM A - 2	06.12. 2023			Arguments on application u/s 207/208	109	--	-	--	--	--	-	No	No	December, 2025	1. Part arguments on charge on behalf of Ld. Counsel for A-4 & A-5, were heard on 25.07.2025 & 26.07.2025. The matter is now listed for remaining arguments on charge on 01.08.2025.	Short dates are being given.	Case was received by transfer on 06.12.2023.
14	Criminal Revision No. 53/2023 Dinesh Gupta & Anr. Vs CBI	Criminal Revision	U/s 397, 398 read with 401 CrPC	02		04.01. 2024			Arguments on Revision Petition	-	-	-	Not recor ded	Not filed	-	-	No	No	August, 2025	1. Part clarification taken. The matter is listed for further clarification on 11.08.2025.	Short dates are being given	Case was received by transfer on 04.01.2024.

Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

15	Criminal Revision No. 51/2023 CBI V/s Dinesh Gupta & Anr. CNR No. DLCT11-000780-2023	Criminal Revision	U/s 397 read with 399 CrPC	04	A-3 Former MLA	04.01.2024			Arguments on Revision Petition	-	-	-	Not recorded	Not filed	-	-	No	No	August, 2025	Part clarification taken. The matter is listed for further clarification on 11.08.2025.	Short dates are being given.	Case was received by transfer on 04.01.2024.
16	Ct. Case No. CT/02/2024 DLCT11-000035-2024 DOE V/S Zeeshan Haider & Ors.	PMLA Case	U/s 44 read with section 45 of PMLA, 2002	05	Individual	09.01.2024	19.1.2024	-	Scrutiny of documents	29	-	-	-	-	-	-	No	No	Hon'ble High Court of Delhi, vide order dated 21.03.2025, has continued the interim order in the said Criminal Petition and the matter is tentatively listed before the Hon'ble High Court on 19.08.2025.	1. An application was moved on behalf of A-1 seeking permission for travelling to Uttar Pradesh w.e.f. 01.07.2025 to 30.08.2025. Arguments were heard. The same was disposed off on 01.07.2025. 2. A fresh Vakalatnama was filed on behalf of the applicant (Nawab Ahmad). Ld. Counsel sought an adjournment on the ground that he had been recently engaged in the present matter. The Request was allowed. The matter is listed for argument/further proceedings on 23.08.2025.	Hon'ble High Court of Delhi, vide order dated 21.03.2025, has continued the interim order in the said Criminal Petition and the matter is tentatively listed before the Hon'ble High Court on 19.08.2025.	Case was received by assignment on 09.01.2024.
17	CC NO. 107/2019 State Vs. Swati Maliwal CNR No. DLCT11-000476-2019	State	U/s 13 (1)(d) & 120B IPC	04	Sitting MP of Rajya Sabha	21.12.2016	18.01.2017	08.12.2022	Prosecution Evidence	20	-	-	-	Not filed	-	-	-	-	October, 2025	1. PW- 2 further examined in chief, cross examined and discharged. 2. PW-3 has been examined in chief, cross examined and discharged. The matter is fixed for prosecution evidence on 19.08.2025, 21.08.2025, and 22.08.2025.	Short dates are being given.	Case was received by transfer vide order dated 13.02.2024 of LD. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.
18	Misc. DJ ASJ Filing No. 35/2025 CNR No. DLCT11-000075-2025 ED vs. OP Chautala	Misc. DJ/ASJ	-	-	EX-MLA (Abated)	27.01.2025	-	-	Arguments on application	-	-	-	-	-	-	-	No	No	September, 2025	Ld. counsel for the applicant sought some time to adduce arguments. The case was listed for remaining arguments on 02.08.2025.	Short dates are being given	Case was received by way of assignment on 27.01.2025
19	Misc. DJ ASJ 75/2025 ED vs. Om	Misc. DJ ASJ	ED Case	-	-	17.02.2025	-	-	Argument on application	-	-	-	-	-	-	-	No	No	September, 2025	Reply to the application filed by the Ld. Counsel for the respondents. Copy	Short dates are being given	Case was received by way of assignment on

Special Judge (PC Act) (CBI) 23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

	Parkash Chautala (since deceased)																		supplied. Accordingly, the matter is listed for arguments on 02.08.2025.		17.02.2025	
20	Ct. Case no. 16/2025 ED vs. Ram Kishor Arora and Others	PMLA CASE	U/s 44 read with section 45 of PMLA, 2002	12	Ex-/Minister	24.08. 2023	-	-	Consideration of supplementary complaint	23	-	-	-	-	-	-	No	No	March, 2026	1. Part arguments were heard on three application seeking directions for cancellation of LOC issued against the applicant Gopal Kumar Goyal, Lakh Ram Goyal and Gobind Kumar Goyal, respectively. Matter is listed for remaining arguments on 28.08.2025. 2. Part arguments on the point of summoning the proposed accused persons on the basis of supplementary chargesheet have been heard. Certain clarifications were required from IO. Matter is adjourned for further arguments and clarifications on 13.08.2025.	Short dates are being given	File received by way of transfer by order of Ld. Ld. Principal District & Sessions Judge, RADC for 28.05.2025.
21	Crl. Revision 24/2025 Rohit Singh Mahiyaria vs. State of NCT of Delhi.	Crl. Revision	u/s 440 of BNSS	1	Former MP	02.05. 2025	-	-	Appearance	-	-	-	-	-	-	-	No	No	September, 2025	Reply to the revision petition filed. The matter is listed for arguments on 25.08.2025.	Short dates are being given	Fresh revision petition received by way of allocation on 02.05.2025.
22	Misc . DJ ASJ 358/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since deceased)	28.07. 2025	-	-	Arguments	-	-	-	-	-	-	-	No	No	September 2025	An application u/s 8 (7) of PMLA Act, 2002 was moved by the applicant Ajay Singh Chautala, seeking directions for impleadment of legal heirs of the deceased accused, as contesting party in CC No. 429/2018. Notice issued to the ED. Matter is listed for filing of reply, if any, and arguments on 02.08.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 28.07.2025.
23	Misc . DJ ASJ 359/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since deceased)	28.07. 2025	-	-	Arguments	-	-	-	-	-	-	-	No	No	September 2025	An application u/s 8 (7) of PMLA Act, 2002 was moved by the applicant Suchitra Singh, seeking directions for impleadment of legal heirs of the deceased accused, as contesting party in CC No. 429/2018. Notice issued to the ED. Matter is listed for filing of reply, if any, and arguments on 02.08.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 28.07.2025

Special Judge (PC Act) (Criminal)
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

24	Misc. DJ ASJ 360/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since deceased)	28.07. 2025	-	-	Arguments	-	-	-	-	-	-	-	No	No	September 2025	An application u/s 8 (7) of PMLA Act, 2002 was moved by the applicant Sunita Singh, seeking directions for impleadment of legal heirs of the deceased accused, as contesting party in CC No. 429/2018. Notice issued to the ED. The matter is listed for filing of reply, if any, and arguments on 02.08.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 28.07.2025
25	Misc. DJ ASJ 361/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since deceased)	28.07. 2025	-	-	Arguments	-	-	-	-	-	-	-	No	No	September 2025	An application u/s 8 (7) of PMLA Act, 2002 was moved by the applicant Anjali Singh, seeking directions for impleadment of legal heirs of the deceased accused, as contesting party in CC No. 429/2018. Notice issued to the ED. The matter is listed for filing of reply, if any, and arguments on 02.08.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 28.07.2025
-	Crl. Rev. 09/2025 Satyender Kumar Jain vs. Bansuri Swaraj & Anr. CNR No. DLCT11-00187- 2025	Crl. Rev. Petition	u/s 438/440 BNSS, 2023	-	Sitting MP	07.03. 2025	-	-	Argument on application	-	-	-	-	-	-	-	No	No	-	Arguments were heard. Vide a separate order, revision petition stands dismissed on 31.07.2025. TCR be sent back to Ld. Trial Court. Revision File to be consigned to the Record Room.	-	Fresh revision petition received by way of allocation on 07.03.2025.
-	Misc. DJ ASJ 293/2025 State vs. Kishore Samrite	Misc. DJ ASJ	U/s 286/506	-	Ex.MLA	04.07. 2025	-	-	Appearance	-	-	-	-	-	-	-	No	No	-	Reply to the application filed. Arguments were heard. The said application is disposed off on 09.07.2025. Ahlmad is directed to release the FDR to the applicant. File be sent back to Record Room.	-	Fresh application received on 04.07.2025.

Total cases pending as on 31.07.2025 = 25

Prepared by:- JA/Ahlmad

(Jitendra Singh)
Special Judge, (PC Act) (CBI)- 23 (MPs/MLAs Cases)
Rouse Avenue Court Complex, New Delhi
Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

199/25
DL 8/25

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs, OF THE MONTH OF JULY-2025
{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020}

1.	Name of the Presiding Officer	Dr. VISHAL GOGNE
2.	Designation	Special Judge (PC Act) (CBI)-24 (MPs / MLAs Cases) Rouse Avenue Court Complex, New Delhi.
3.	Date since which posted in the court	15.12.2023 (A/N)
4.	Total number of cases pending on the first day of the month	21
5.	Number of cases disposed in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	1 (Misc. DJ/ASJ)
6.	Number of cases pending on the last day of the month	24
7.	Number of cases instituted in this month	4 (1 Sessions Case; 1 Complaint Case & 2 Misc. DJ/ASJ)

Prepared by:

Ankush

(Ahlmad/JA)

V. A. Gogne

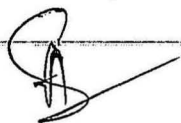
(Dr. VISHAL GOGNE)
Spl. Judge (PC Act) (CBI)-24 (MPs/MLAs Cases)
Rouse Avenue Court Complex, New Delhi
Special Judge (PC Act) (CBI)-24
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title			Nature -Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
1	DLCT11-000429-2023 State Vs Dr. Jagriti Singh etc.			State Case		U/s: 302, 307 IPC		2	Former MLA	Initial Institution dt. 10.02.2014 Instituted in this court on 24.05.2023	10.02.2014
Date of Framing of Charge sheet	Prese of Stage of case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
06.06.2015		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		-Yes- Vide order dt. 04.02.2025 and 18.02.2025 of Hon'ble High Court of Delhi in CrI. M A 5257 of 2025 and CrI. M C 697 of 2025 the further cross-examination of PW13 is deferred till the pendency of the CrI. MC No.697/25	-Yes-	Matter was received in the month of May 2023. Matter is expected to be disposed of within a year
--	PE	76	11	37 (Cross / PW 13 is deferred)	No	-	--	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter was taken up in this month. The last witness i.e. PW-37(ACP Amar Deep Sehgal) who is the Investigating officer of this case was cross examined at length. 2.) The matter was reported to be next listed before the Hon'ble High Court on 12.11.2025.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given. .	Matter has been received in the month of May 2023 by transfer from Patiala House Court, New Delhi. Vide order dt. 04.02.2025 and 18.02.2025 of Hon'ble High Court of Delhi in CrI. M A 5257 of 2025 and CrI. M C 697 of 2025 the further cross-examination of PW13 is deferred till the pendency of the CrI. MC No.697/25.

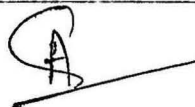


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBD)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
2	DLCT11-000478-2019 ED Vs Virbhadra Singh etc.			Complaint case		3 & 4 of PMLA , 2002		9	Former MP, Sitting MLA	06/09/16	07/09/16	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
05.05.21		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		Vide order dt. 19.04.2022 of Hon'ble High Court of Delhi passed in CrI. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross- examination be deferred till next date.		-Yes-	--
--	PE	107	2	75 (Cross is deferred)	No	--	--	--				

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) The matter was taken up in this month. It was submitted on behalf of the ED that on account of some official exigency, PW75 (Joint Director /ED), was unable to appear for evidence. Matter is fixed for recording further examination in chief of PW-75. 2) One IA application and two (2) misc. applications were taken up and disposed of in this month.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short date being given and no unnecessary adjournments are being given.	Vide order dt. 19.04.2022 of Hon'ble High Court of Delhi passed in CrI. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross- examination be deferred till next date. Most of the witnesses pertains to other states. Unavailability of witness.

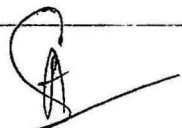


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court

SI No	CNR No. and Cause title		Nature - Whether State case, complaint or closure report				Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
3	DLCT11-000975-2019 CBI Vs Virbhadra Singh etc.		State (PC Act case)				109, 465 r/w 471 IPC and 13 (2) r/w 13 (1)(e) of PC Act 1988	9	Former MP, Sitting MLA	31.03.2017	08.05.2017
Date of Framing of Charges	Prese nt Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		Yes, Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-1620/2019, the trial court has been directed to make all possible endeavors to first record the evidence of witnesses who are not related to the State of Himachal Pradesh.	-Yes-	--
10.12.18	PE	223	—	61	No	--	--	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up in this month. It was submitted on behalf of the CBI that the application for clarifications moved before the Hon'ble High Court is listed for hearing on 18.08.2025.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given.	Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (CrI) 235/2019 titled as Pratibha Singh and Anr & CrI. M.As 1619-1620/2019, the trial court has been directed to make all possible endeavors to first record the evidence of witnesses who are not related to the State of Himachal Pradesh. Such witnesses have largely been examined. In this matter most of the witnesses are pertains to the Himachal Pradesh. Unavailability of witness & counsels.

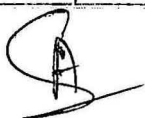


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
4	DLCT11-000981-2019 State Vs Sukesh Chandrashekar etc.			State Case		467, 468, 471, 474, 201, 170, 120B of IPC and Sec 8 of PC Act, 1988		9	Former MLA	14.07.2017	03.08..2017
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		Yes, Vide order dt. 14.12.2018 of Hon'ble Supreme Court of India in SLP (Crl.) No. 46619/2018 titled as B.Kumar Vs State and Vide order dt. 30.09.2019 of the Hon'ble High Court of Delhi in Criminal Revisions no. 273/19, 1078/18, 1140/18 and 1121/18, the proceedings are stayed till date.	-Yes-	--
17.11.18	PE	66	—	4	No	--	--	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter has been stayed by the Hon'ble Supreme Court of India. It was submitted by the Ld. Counsel for the accused that the proceedings before the Hon'ble High Court in the present matter were next listed on 27.05.2025 and the interim order was continued. Thus, in view of the said submission, case was adjourned. 2) One misc. application was taken up and disposed of in this month.	--	It was stated by the counsel of the applicant / accused on the previous date, that the matter is listed before the Hon'ble High Court of Delhi on 06.08.2024. Interim orders have been continued.



VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC Act), (CBI)-24
Rouse Avenue District Court

Sl No	CNR No. and Cause title		Nature - Whether State case or complaint case or closure report			Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
5	DLCT11-000125-2019 CBI Vs Lalu Prasad Yadav etc.		State (PC Act case)			120B r/w 420 of IPC and Sec 13 (2) r/w 13 (1) (d) of PC Act, 1988		14	Former MP / Sitting MLA	16.04.2018	30.07.2018
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	Clarifications	94	-	-	No	--	--	--	--	--	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

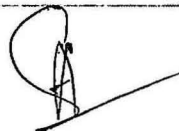
Short Summary of the work done in the case during the month

The matter was fixed for Order on Charge. The court had recorded that certain clarifications were required from the prosecution. The matter is fixed for the said purpose.

The Action plan formulated and the steps taken for expeditious disposal of the case

Consecutive dates were given for arguments on charge.

The specific reasons, if any causing delay in disposal of the matter

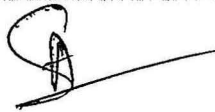


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
6	DLCT11-000985-2019 ED Vs M/s Lara Projects LLP Ltd etc.		Complaint Case		Sec 3 & 4 of PMLA' 2002		16	Former and sitting MP and MLA	25/08/2018	17.09.2018	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	Misc. App & Arg/ Charge	21	-	-	No	--	--	--	--	--	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) The matter was taken up on ten (10) dates in this month. 2) The matter was taken up on day to day basis w.e.f. 21.07.2025 to 31.07.2025 to address any concerns or objections by the accused persons relatable to section 207Cr.PC. 3) The soft copy of the prosecution complaint as well as the relied upon documents were provided to the Id respective counsels for the various accused through a pen drive. 4) There are sixteen (16) accused persons in this matter. The court for the purpose of ensuring quick resolution of any probable grievance of the accused persons relating to non supply of legible copies of the supplied documents,	Matter is fixed on day to day basis for the expeditious resolution of the proposed grievances of the accused persons.	--

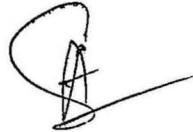


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBD)-24
Rouse Avenue District Court
New Delhi

directed that the Id. Counsel for the ED and the Id. respective counsels for the accused persons, along with the IO, would be at liberty to inspect the original court record.

5) A list of un-relied documents were filed by the ED along with the pen drive containing the same. The same were provided to the accused persons.

6) One IA and three (3) misc. applications were disposed of in this month.



VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
7	DLCT11-000985-2019 ED Vs M/s Alchemist Township India Ltd etc.	Complaint Case			Sec 3 & 4 of PMLA' 2002	8	Former MP	08.03.2021	26.03.2021		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	Misc. App & Arg on Charge	52	-	-	No	--	--	--	Yes, Vide order dated 25.05.2022 of the Hon'ble High Court of Delhi passed in CrI. M.C No 2483/2022, the operation of order dated 22/03/2022 has been stayed. The matter was listed on 09.04.2024 in the High court of Delhi.	-Yes-	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
The matter has been stayed by the Hon'ble High Court. A copy of the order of the Hon'ble High Court dated 16.04.2025 had been filed wherein the matter had been listed for 22.08.2025. 2.) Two IAs and one misc. application were taken up and disposed of in this month.	--	The next date before the Hon'ble High Court is 22.07.2025.

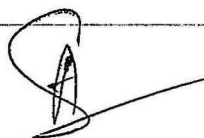


VISHAL GOCNF
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report	Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance	
8	DLCT11-000331-2022 ED Vs Sukash Chandrashekar.			Complaint Case	Sec 3 & 4 of PMLA' 2002		1	A co-accused was a former MLA in the predicate offence.	02.06.2022		09.06.2022	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined			Defence witnesses cited					
15.10.2022	DE	23	1	22	Yes	--	--	--	Yes Vide order dt. 06.02.2024 of Hon'ble High Court of Delhi in W.P. (Crl) 3560/2023 & Crl.M. A 33055/2023 titled as Sukash Chandrashekar Vs ED, the trial court has been directed to adjourn the matter and fix a date later than the date fixed in Hon'ble High Court of Delhi.		-Yes-	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter has been stayed by the Hon'ble High Court. 2.) The matter is at the stage of recording Defence Evidence. The proceedings before the Hon'ble High Court were stated to be next listed in July 2025. The matter next fixed in this court for the date 08/08/2025.	--	The Hon'ble High Court has directed this court to adjourn the present matter to a date later than the date before the Hon'ble High Court. The proceedings before the Hon'ble High Court were stated to be next listed in July 2025.



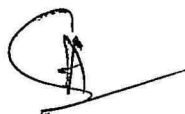
VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

New Delhi

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance	
9	DLCT11-000630-2022 CBI Vs Lalu Prasad Yadav etc.			State (PC Act case)		Sec 8,9,11,12, 13(2) r/w 13(1)(d) of PC Act 1988 & Sec 120B r/w 467, 471, 468, 420 IPC		19	Former and Sitting MP / Sitting MLA	10.10.2022		27.02.2023	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.		
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined						
--	Misc. app	--	--	--	--	--	--	--	--	--	Within one year from the date of framing of the charge.		

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

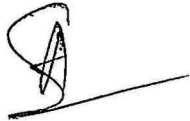
Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>1.) The matter comprises of (5) five charge sheets and involves 103 accused persons who were summoned previously. The proceedings are at the stage of arguments on charge.</p> <p>2.) The matter was fixed for arguments on charge. The matter was taken up on twenty seven (27) dates in this month.</p> <p>3.) With a view to expedite proceedings matter was fixed for bulk consecutive dates from 01.07.2025 to 05.07.2025, 07.07.2025 to 12.07.2025, 14.07.2025 to 19.07.2025, 21.07.2025 to 26.07.2025 & 28.07.2025 to 31.07.2025.</p> <p>4.) The matter is presently listed for continuation of arguments on charge on day to day basis from 01.08.2025 onwards.</p> <p>5.) The arguments were advanced by the CBI against either the cluster(s) of accused who were similarly placed or could be connected with each other in the allegations or in the cluster (s) of accused who were represented by common counsels. The ld. Sr. PP for CBI</p>	<p>1.) Consecutive & bulk dates being given.</p> <p>2.) No undue adjournments was given.</p> <p>3.) The court endeavored to ensure that request made by the defense counsels pertaining to illegible and deficient copies of the documents of the charge sheet is addressed expeditiously.</p> <p>4.) Direction for scanned copies of deficient & illegible documents were given to CBI and a dedicated scanner was installed to expedite the same.</p> <p>5.) This modality curbed the multiplicity of applications under section 207 Cr.P.C</p>	<p>There were 78 accused in the final supplementary charge sheet. Cognizance was taken against one hundred and three (103) accused person. Multiple Misc. Applications moved by the counsels of the accused persons.</p>



VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court

had concluded submissions against all accused persons.
6.) Arguments on charge were advanced and concluded on behalf of (57) fifty seven accused persons.
7.) Multiple applications / I.A.s under 227 Cr.P.C for discharge were moved on behalf of accused persons.
8.) Three (3) misc. applications were taken up and disposed of in this month.

New Delhi



VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
10	DLCT11-000033-2024 Enforcement Directorate Vs Amit Katyal etc			Complaint Case		Sec 3 & 4 of PMLA'2002		23	Sitting MPs / MLAs	09.01.2024	27.01.2024
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	Misc. App	46	--	--	--	--	--	--	--	--	One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter was been taken up in this month. 2.) The court sought certain clarifications in the context of the second supplementary complaint filed by the ED. Some more time was sought by the ED to clarify regarding the queries raised by the court.	Short dates being given for expeditious conclusion of arguments on charge.	Sanction for prosecution of accused persons was filed in the month of May 2025.

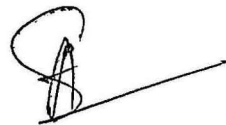


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report	Penal Statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance
11	DLCT11-000307-2023 State Vs Naseer @ Naseem etc			State case	U/s 147, 148, 149, 307 IPC		26	Ex MLA	Initial date 03.12.2016 Instituted in this court on 11.01.2024		23.03.2015
Date of Framing of Charge s	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined			Defence witnesses cited				
--	Charge	43	--	--	--	--	--	--	--	--	One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter could not be taken up on the date fixed of this month due to another matter listed for day to day hearing on charge.	(1) Short dates being given and no unnecessary adjournments are being given.	The charge sheet is of the year 2015 and is connected with another case filed of the year 2015. The case was received by this court in the year 2024. There are 26 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 26 accused persons, several dates have been consumed in concluding arguments on charge.

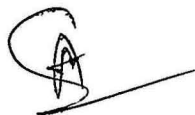


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court

SI No	CNR No. and Cause title			Nature - Whether State case, complaint or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance	
12	DLCT11-000306-2023 State Vs Akhlaj Alvi etc			State case		U/s 147, 148, 149, 307 IPC		36	Ex MLA	Initial date 01.12.2015 Instituted in this court on 11.01.2024		16.01.2015	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.		
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined						
--	Charge	74	--	--	--	--	--	--	--	--	One year from the date of framing of charge.		

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter could not be taken up on the date fixed of this month due to another matter listed for day to day hearing on charge.	(1) Short dates being given and no unnecessary adjournments are being given.	The charge sheet is of the year 2015 and the case received by this court in year 2024. There are 36 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 36 accused persons, several dates have been consumed in concluding arguments on charge.

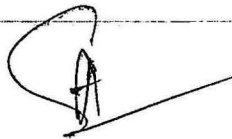


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act). (CBD)-24
Rouse Avenue District Court

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
13	DLCT11-000455-2023 State Vs Raju Kumar Singh etc			State case		U/s 302, 336, 201, 34 IPC		5	Sitting MLA	Initial date 29.11.2019 Instituted in this court on 16.01.2024	28.09.2019
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined			Defence witnesses cited				
23.11.23	PE	38	—	24	--	--	--	--	--	--	One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter was not taken up on two (2) dates in this month. 2) On the first date SI Manjeet Kumar (first IO) was reported to be not available citing the reason of appearing for evidence before another court. 3) On the second date a report was received from PS: Fatehpur Beri to the effect that the process for securing the appearance of the outstation witnesses namely Sh. Kaushlendra Jha and Sh. Sanjeev Bhat who are residing in Russia was underway and that a minimum time of six months was sought by the Embassy of India in Russia for facilitating the same. 4) Matter is fixed for recording prosecution evidence.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given.	Witness residing outside India.

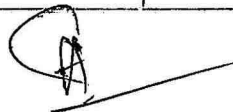


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance						
14	DLCT11-000987-2019 SFIO Vs Surender Kumar Jain etc.			Complaint case		Sec 233/628 r/w 211 & 240 (3) of Companies Act, 1956 and Sec 420/468/477A & 120B of IPC		31	Sitting MP in the connected PMLA case pending in this court.	08.12.2016 Instituted in this court on 29.07.2024		09.06.2017						
Present Date of Framing the case of Charges		Stage of the case		Detail of prosecution witnesses		Statement of accused - Whether recorded or not		Detail of defence witnesses		Date since when matter has been posted for final arguments		Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters		Expected date of disposal of case.		
--		Charge		Witness es cited	Witnesses dropped	Witnesses examined	No		Defence witnesses cited	Defence witnesses examined	--		Yes, vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in Crl. M.C. No. 6716/2022 and Crl. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.		-Yes-		One year from the date of framing of charge.	

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh matter received by way of transfer in the month of July 2024. There are thirty one (31) accused in this matter. 2.) The matter is stayed by the Hon'ble High court of Delhi for orders on charge. 3.) Matter is listed for clarifications. 4.) One misc. application was taken up and disposed of in this month.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	Vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in Crl. M.C. No. 6716/2022 and Crl. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.

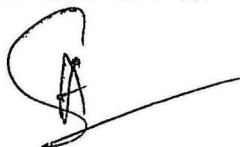


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report			Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
15	DLCT11-000977-2019 Directorate of Enforcement Vs Surender Kumar Jain etc.		Complaint case			3 & 4 of PMLA , 2002		79	Sitting MP	18.05.2017 Instituted in this court on 29.07.2024	03.07.2017	
Present Stage of the case		Detail of prosecution witnesses		Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail			Whether any interim orders are existing in the matters	Expected date of disposal of case.
--		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined	-Yes, Vide order dt. 27.09.2022 of Hon'ble High Court of Delhi in CrI. M.C No. 657/2022 & CrI. M.A 19865/2022 titled as Directorate of Enforcement Vs Rajesh Kumar Aggarwal , the order of trial court is stayed to the extent of supply of un- relied documents not relied upon on behalf of the petitioner but the list of the un-relied documents in the case has to be supplied by the petitioner to the respondent without default.			-Yes-	One year from the date of framing of charge.
	Orders	56	—	—	No	--	--					

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh matter was received by way of transfer in the month of July 2024. There are seventy nine (79) accused in this matter. The order of trial court is stayed for supply of un- relied documents. 2.) Matter is listed for clarifications. 3.) One IA application and two misc. applications were taken up and disposed of in this month.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	Yes, Vide order dt. 27.09.2022 of Hon'ble High Court of Delhi in CrI. M.C No. 657/2022 & CrI. M.A 19865/2022 titled as Directorate of Enforcement Vs Rajesh Kumar Aggarwal , the order of trial court is stayed to the extent of supply of un- relied documents not relied upon on behalf of the petitioner but the list of the un-relied documents in the case has to be supplied by the petitioner to the respondent without default.

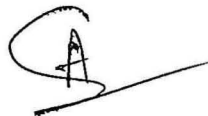


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBT)-24
Rouse Avenue District Court

SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report	Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
16	DLCT11-000570-2024 State Vs Vinay Mishra				State Case	3.1 (r)(s)(w)(ii) of SC/ ST POA Act		1	Sitting MLA	03.07.2024	12.07.2024
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
22.10.24		Witne sses cited	Witness es droppe d	Witness es examine d		Defence witnesses cited	Defence witnesses examined		-No-	-No-	One year from the date of framing of charge.--
	Charge	18	—	4	No	--	--	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh matter received by way of assignment on July 2024. 2.) Matter was taken up on two dates in this month, PW-4 was cross - examined and discharged.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	Unavailability of witnesses.



TSHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act). (CBD)-24

Sl No	CNR No. and Cause title				Nature - Whether State case or complaint case or closure report		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
17	DLCT11-000160-2025 Cr Rev 06/2025 Gyanendra Singh Vs. State & Ors				State (Criminal Revision)		397 Cr.P.C. & 440 BNSS	9	Sitting MLA	25.02.2025	---
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
	--	Arguments	--	--	--	--	--	--	--	-No-	-No-

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Fresh revision petition received by way of assignment on February 2025. Matter was fixed for arguments. Reply on behalf of respondent no. 2 were filed. The court had directed for supply of the video footage of the incident to the counsels of the respondents.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	--

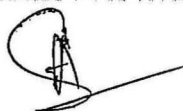


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of Delhi accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
18	DLCT11-001216-2019 Directorate of Enforcement Vs Moin Akhtar Qureshi Etc.			Criminal Revision		U/s 3 & 4 of PMLA		9	Sitting MP	Initial Institution Date 23.10.2017 Case Received in this court 29.03.2025	23.10.2017
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		No	No	Within one year from the date of framing charge.
---	Misc. App	65	—	—	—	—	—	—			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Case received by way of transfer on dated 29.03.2025. 2.) There are 9 accused in this case. It was submitted that the process of reconciling the documents supplied to the accused persons and the inspection of the court record was still underway. The court had directed to complete the said process by the next date in terms of the previous order dated 17.05.2025. 3) The court had also directed the IO of the predicate offense to apprise the court regarding the status of investigation on the next date of hearing. 4) Four (4) misc. applications were taken up and disposed of in this month.	-	--

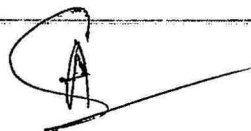


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
19	DLCT11-000301-2025 Directorate of Enforcement Vs Sonia Gandhi & Ors			Complaint Case		U/s 3 & 4 of PMLA		7	Sitting MP	Initial Institution Date 15.04.2025		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.	
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined					
---	Misc. App	71	-	-	-	-	-	-	No	No	Within one year from the date of framing charge.	

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

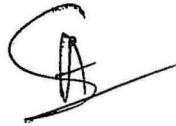
Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh Case received by way of assignment on dated 15.04.2025. 2.) There are 7 accused in this case. 3.) The matter was taken up on twelve (12) dates of this month on day to day basis for submissions on behalf of the ED and all proposed accused persons w.e.f. 02.07.2025 to 08.07.2025, 12.07.2025 to 17.07.2025 & 29.07.2025. 4.) Extensive submissions on the aspect of cognizance with rebuttal were rendered and concluded by Mr. S V Raju, Ld. ASG on behalf of the ED.	-	--



VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBD)-24
Rouse Avenue District Court

New Delhi

- 5.) The submissions on the aspect of cognizance were made and concluded on behalf of all parties.
- 6.) In view of the extensive submissions made by the ld. respective counsels for the proposed accused with reference to case law and the documents on record, the defense counsels were directed to file brief synopsis of their submissions. The said submissions were filed.
- 7.) The case files relating to the present prosecution complaint as well as files relating to the previous enquiry, akin to preliminary enquiry, in the present matter were inspected by the court for multiple dates in the court room itself in the presence of the officials from the ED.
- 8.) Further inspection of the case files was required to be conducted by the court. Matter is fixed for the said purpose.

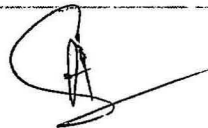


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
20	DLCT11-000406-2025 State Vs Chandan Chaudhary Etc.				Sessions Case		U/s 3(1)(r), 3(1)(s) of SC / ST Act		4	Sitting MLA	Initial Institution Date 29.04.2022 Case Received in this court 02.05.2025	29.04.2022
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		No		No	Within one year from the date of framing charge.
	---	Arg/ Charge	13	—	—	—	—	—	—			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Case received by way of transfer on dated 02.05.2025. Matter was taken up on two (2) dates in this month. 2.) There are 4 accused in this case. Matter is fixed for arguments on charge. 3.) On the first date the IO who was now retired, was not present. The main counsel of the accused persons was also not present citing some personal reasons. 4.) On the second date the complainant was not present. It was noticed that the transcript of a video recording purportedly reflecting the incident in question was on record. A pen drive stated to be bearing the said recording was also on file. However, the copy of the said footage had not been provided to the accused persons. The court had directed to provide the said footage to the accused persons through SHO concerned. 5.) Matter was fixed for arguments on charge.	-	--

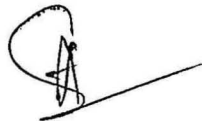


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

Sl No	CNR No. and Cause title			Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
21	DLCT11-001433-2019 CBI Vs Arvind Pandalai Etc.			State (PC Act case)			U/s 120B, 420 IPC and 13 (2) r/w 13(1)(d) of PC Act 1988	10	Former MLA	Initial Institution Date 23.12.2009 Case Received in this court 21.05.2025	19.01.2010
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined		No	No	Within one year.
	P.E	60	—	54	—	—	—	—			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Case received by way of transfer on dated 21.05.2025. 2.) There are 10 accused in this case. The matter was been received by way of transfer as one of the accused (A-7) was a former Member of Parliament. 3) The matter was fixed for prosecution evidence. The matter was taken up on two (2) dates of this month. On the first date PW 53 was cross- examined and discharged. 4) On the second date summons to two witnesses namely E. Hussain and V. Shankar were received unserved. 5) The Id. Prosecutor for the CBI sought some time to determine whether the witnesses were required to be examined at all or to be dropped.	-	Unavailability of the witness and documents.



VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
22	DLCT11-000624-2025 State Vs Virender Singh Kadiyan etc.				Misc. DJ/ ASJ		--	--	--	05.07.2025	--
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined		--	--	Disposed of in this month.
---	Disposed of	-	-	-	-	-	-	-			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Fresh application received by way of assignment in this month. The application has been disposed of in this month.	-	--



VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBD)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title				Nature - Whether State case, complaint case or closure report		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
23	DLCT11-000682-2025 State Vs Raj Kumar Goel etc.				Sessions Case (PC Act)		406/409/420/467/ 468/471/188/201/ 120B/109/34 IPC and Sec 7/8/11/12/13 of PC Act 1988	17	Former MLA	Initial Institution 24.06.2017 Received in this court on 17.07.2025	24.06.2017
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined		--	--	Disposed of within one year from the date of framing charge
---	Misc. App	—	—	—	—	—	—	—			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter is received on transfer from the Saket Courts Complex, New Delhi in the month of July 2025. There are 10(Ten) accused in this matter. The matter is at the stage of arguments on charge. Notice was issued to the IO of this case for assistance to the State. The complete trial court record is not yet received.	---	Matter has been received in the month of July 2025 by transfer from Saket Courts Complex, (South East), New Delhi. vide order dt. 02.07.2025 of Hon'ble High Court of Delhi in TR. P. (Crl.) 44/2025. The complete trial court record is awaited.




VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report			Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
24	DLCT11-000683-2025 Directorate of Enforcement Vs Rohit Tondon etc.		Complaint Case (PMLA)			45, 3 & 4 of PMLA Act 2002		10	Former MLA	Initial Institution 25.02.2017 Received in this court on 17.07.2025	25.02.2017
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined		--	--	Within one year from the date of framing charge
	Misc. App	—	—	—	—	—	—	—			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter received on transfer from the Saket Courts Complex, New Delhi in the month of July 2025. There are 17(Seventeen) accused in this matter. The matter is at the stage of arguments on charge. Notice was issued to the IO of this case for assistance to the State. The complete trial court record is not yet received.	—	Matter has been received in the month of July 2025 by transfer from Saket Courts Complex, (South East), New Delhi. vide order dt. 02.07.2025 of Hon'ble High Court of Delhi in TR. P. (Crl.) 44/2025. The complete trial court record is awaited.

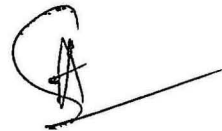


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
25	DLCT11-000719-2025 State Vs Kishore Samrite	Misc. DJ/ ASJ			--	--	--	25.07.2025	--		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined				
---	Misc. App	-	-	-	-	-	-	-	--	--	Within a month

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Fresh application received by way of assignment in this moth. Notice were issued to the IO and Bank Officials for reply.	-	--



पारस (ल
PARAS DALAL

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राज्य लेक्चर जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

To,

The Ld. Principal District & Sessions Judge,
Rouse Avenue District Court,
New Delhi.

Ref No:- MP/MLAs/RADC/Gaz/2020/E-22388-22393 dated 24/11/2020 & MP/MLAs./RACC/Gaz./2024/298D-307D dated 12.01.24.

Subject:- Monthly Progress report of the Courts Set up for trial against sitting and former Member of Parliament (MP's) and Member of Legislative Assemblies (MLA's).

Respected Madam,

It is submitted that the requisite information is being furnished as under:-

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs FOR THE MONTH OF JULY 2025.

- | | |
|--|--------------------|
| 1. Name of the Presiding Officer | : Sh. Paras Dalal |
| 2. Designation | : ACJM-01 |
| 3. Date since which posted in the Court | : 26.10.2024 (A/N) |
| 4. Total number of cases pending on the first day of the month | : 19 |
| 5. Number of cases disposed in the month with details i.e. | : 0 |
| 6. Number of cases pending on the last day of the month: | : 20 |

Note* One fresh case instituted in this month.

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राज्य लेक्चर जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

CNR No. and Case Title	Nature - whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)
									Witness cited	Witness dropped	Witness examined		Defence witness cited	Defence witness examined							
CNR No. DLCT12-000241-2019 & Ct Case-22/19 SMRITI ZUBIN IRANI VS SANJAY NIRUPAM	Criminal (Complaint Case)	499/500 IPC	1	Former MP	04/01/13	08/01/13	19/12/13	Further Proceedings	--	--	--	--	--	--	--	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C), Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to vacation of stay.	Matter is listed in July due to stay. Last date of hearing was 22.07.2025 and the next date of hearing is 14.08.2025.	Awaiting Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay is vacated.	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C), Vide order dated 22/04/19

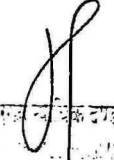
CNR No. DLCT12- 001394- 2019 & Ct Case- 64/19 SANJAY NIRUPA M VS SMRITI ZUBIN IRANI	Crimin al (Comp laint Case)	499/500 IPC	1	Sitting MP	15/10/13	22/10/13	--	Further Procee dings	--	--	--	--	--	--	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C) Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to vacation of stay.	Matter was not listed in July due to stay. Last date of hearing was 22.07.2025 and the next date of hearing is 14.08.2025.	Awaiting Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay is vacated.	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C), Vide order dated 22/04/19
CNR No. DLCT12- 000017- 2021 & Ct Case 2/2021 CHHAIL BIHARI GOSWA MI VS SATYEN DER JAIN & OTHERS	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/500/ 34/120- B IPC	5	Sitting MLA / Sitting MP	21/01/21	27/01/21	17/11/22	Re-list the matter for receipt of further directi ons/ord er from the Hon'bl e Delhi High Court	8	--	--	--	--	--	--	Yes, Vide Order Dated 14/12/23, continued on subsequent dates and lastly on 06.05.2025	Subject to decision on the petition U/s 482 Cr.P.C pending before the Hon'ble High Court of Delhi or vacation of stay order.	Matter was not listed in July due to stay. Last date of hearing was 13.05.2025 and the next date of hearing is 22.08.2025.	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by the Hon'ble High Court and interim stay against trial.

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-01
Additional Chief Judicial Magistrate-01
राष्ट्रिय न्यायिक अकादमी, नई दिल्ली
National Judicial Academy, New Delhi


CNR No. DLCT12- 000094- 2022 & Cr Cases 17/2022	STATE VS RIPUL VERMA @ VIPUL & ORS	FIR NO. 834/21, P.S. SHALIM AR BAGH	Crimin al (State Case)	323/354/ 506/509/ 34 IPC	7	Sitting MLA	(Original Date of Institution= 28/05/22) (Date on which case is received / Institute d in this court = 06/09/22)	22/08/22	27/04/23 & 10/08/23 (Modified Charge Framed)	Final Argum ents	21	10	11	--	--	--	5.06.25	--	Earlier, there were directions of the Hon'ble High Court of Delhi to post the matter subsequent to date fixed therein. However, is no such directions were passed.	30.08.2025	Matter was listed on 02.07.2025 for final arguments. Ld. Counsels for other remaining accused except accused Sanjay Mishra sought adjournment as the arguing counsel was not available. It had been specifically requested that the matter be fixed for 18.07.2025 or 02.08.2025. Matter be fixed for final arguments on behalf of other remaining accused except Sanjay Mishra on 02.08.2025. It was clarified that no further adjournment shall be granted to the accused side.	Efforts made to list matter every week, however, witness has sought adjournments for last two dates. Unnecessary adjournments are avoided and all efforts are made to dispose of case expeditiously.	As per directions of Hon'ble High Court of Delhi and on the submissions of the parties matter was adjourned for four month i.e from 13.03.2024 to 24.07.2024 and now as no directions for adjourning the matter were received, the matter is being proceeded with.
--	---	--	---------------------------------	--------------------------------	---	----------------	--	----------	--	------------------------	----	----	----	----	----	----	---------	----	---	------------	--	--	---


 2025/08/01
 2025/08/01
 2025/08/01
 2025/08/01


CNR No. DLCT12- 000112- 2022 & Cr Cases 19/2022 STATE VS KULDEE P KUMAR & ORS FIR NO. 413/21, P.S. KALYAN PURI	Crimin al (State Case)	188 IPC	5	Sitting MLA	26/09/22	26/09/22	20/10/2 2	Receipt t of directi ons from the Hon'bl e High Court of Delhi/ Further procee ding	4	--	1	--	--	--	--	Stayed by Hon'ble High Court qua accused Kuldeep Kumar in CRL.M.C. No. 5853/2022, vide order dated 10/11/22 and qua other accused persons in CRL.M.C.6910 /2022 & Crl.M.A.26781/ 2022, vide order dated 19/12/22	Yes, Vide order dated 11.10.23, and on subsequent dated and lastly on 17.03.2025	Subject to vacation of stay.	Matter was not listed in July due to stay. Last date of hearing was 26.03.2025 and the next date of hearing is 01.08.2025.	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by Hon'ble High Court qua accusec Kuldeep Kumar ir CRL.M.C. No 5853/2022, vide orde dated 10/11/22 and Vide interim orders dated 15/02/24 27/05/24, 12.07.24 26.11.24 and 17.03.2025 interim order have beer continued till NDOH i.e. 24.07.2025. Now the next date of hearing here is 01.08.2025.
--	---------------------------------	---------	---	----------------	----------	----------	--------------	--	---	----	---	----	----	----	----	---	---	------------------------------------	---	--	--


 अतिरिक्त न्यायाधीश -01
 जिला न्यायाधीश
 नई दिल्ली
 New Delhi

CNR NO. DLCT12- 000099- 2023 & CR CASES 7/2023					(Original Date of Institution= 21/10/21) (Date on which case is received / Institute d in this court = 07/07/23)	10/12/21	28/08/23	Matter is re- listed for purpos e fixed	4	--	--	--	--	--	--	Stayed by Hon'ble High Court of Delhi in Crl.MC No. 7326/2023, vide order dated 11.10.2023.	Yes, Vide order dated 15.02.24, 12.07.24, 26.11.24 and 17.03.2025	Subject to vacation of stay.	Matter was not listed in July due to stay. Last date of hearing was 26.03.2025 and the next date of hearing is 01.08.2025.	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by Hon'ble High Court of Delhi in Crl.MC No. 7326/2023, vide order dated 11.10.2023, dated 15/02/2024, 12.07.2024 26.11.24 and 17.03.2025 interim orders have been continued till 01.08.2025. Now the next date of hearing here is 01.08.2025.
--	--	--	--	--	--	----------	----------	--	---	----	----	----	----	----	----	--	---	------------------------------------	---	--	---


 10/08/2025
 10/08/2025
 10/08/2025
 Rouse Avenue District Courts, New Delhi

CNR No. DLCT12- 000177- 2023 & CR Cases 12/2023	STATE VS AMANAT ULLAH KHAN	FIR NO. 272/2020, P.S. Shaheen Bagh	Crimin al (State Case)	186/189/ 353/506 IPC	1	Sitting MLA	30.10.23	31.03.24	02.08.24	PE	19	-	8	-	-	-	-	-	No	October 2025	<p>Matter was listed on 01.07.2025, 18.07.2025 and 28.07.2025 for PE. On 01.07.2025 a request letter received from PW8 stated that he was unable to attend the court today due to law and order duty in Chandigarh. Fresh summons issued to PW8 for NDOH. On 18.07.2025 PW8 was further partly cross-examined and further examination was deferred at request of Ld. counsel for the accused. On 28.07.2025, further cross examination of PW8 has been recorded and witnesses was discharged. Put up for further PE of remaining witness on 21.08.2025</p>	<p>Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels.</p>	<p>Witnesses to be examined are from NIA and are posted out of Delhi, whose appearance requires repeated summons and at times dates of one week cannot be given.</p>
--	--	---	---------------------------------	----------------------------	---	----------------	----------	----------	----------	----	----	---	---	---	---	---	---	---	----	-----------------	--	---	--

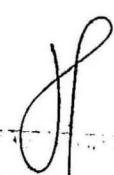

 2025-08-01
 1703/2025
 Rouse Avenue & Court Complex, New Delhi

CNR No. DLCT12- 000038- 2024 & CT Cases 02/2024	Criminal Compl aint Case)	200 Cr.P.C. r/w/s 174 IPC	1	Sitting MLA	03.02.20 24	07.02.20 24	21.12.24	CE	2	-	1	-	-	-	-	-	30.08.2025	<p>Matter was listed on 14.07.2025. The accused side had supplied a list of questions to be borrowed from the connected case no. 4/24 qua witness Sh. Sandeep Kumar Sharma. The question has been noted by the complainant side and they sought time to study as well as respond to such adoption. The parties have agreed for examination of witness Sh. Sandeep Kumar Sharma on 23.07.2025. Matter be fixed for cross examination of witness Sh. Sandeep Kumar Sharma on 23.07.2025. On 23.07.2025 Ld. Counsel for complainant sought some more time to submit qua the adoption of questions. Put up for 28.07.2025. On 28.07.25 CW 2 Sh. Sandeep Kumar Cross examined and discharged. Put up for 01.08.25 for examination of witness Sh. Joginder</p>	<p>Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.</p>	<p>Dates are taken by both the side for non-availability of complainant's witness or on personal request of counsel for accused.</p>
--	------------------------------------	------------------------------------	---	----------------	----------------	----------------	----------	----	---	---	---	---	---	---	---	---	------------	--	---	--

CNR No. DLCT12- 000082- 2024 & CT Cases 04/2024	DIRECTOR OF ENFORCEMENT (E.D) Vs ARVIND KEJRIWAL	Criminal Complaint Case)	200 Cr.P.C. r/w/s 174 IPC	1	Sitting MLA	06.03.20 24	07.3.24	21.12.24	CE	2	-	01	-	-	-	-	-	30.08.2025	<p>Matter was listed on 14.07.2025. Ld. counsel for the complainant has sought some more time to go through the file and whether they wanted to examine any other witness or not. Matter be fixed for consideration on further CE on 23.07.2025. On 23.07.25 Ld. Counsel for complainant sought some more time to go through the file. Put up on 28.07.25 on day adjournment was sought by the accused side and matter was adjourned for 29.07.25. On 29.07.25 Matter was listed with connected case for 01.08.25</p> <p>Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.</p> <p>Dates are taken by both the side for non-availability of complainant's witness or on personal request of counsel for accused.</p>
--	--	--------------------------------	------------------------------------	---	----------------	----------------	---------	----------	----	---	---	----	---	---	---	---	---	------------	--

[illegible]

CNR No. DLCT12- 000298- 2024 & CT Cases 18/2024	Crimin al Compl aint Case)	210 (1) (a) BNSS r/w/s 223 BNSS & 208 BNS	1	Sitting MLA	19.10.24	20.1.25	-	Matter be fixed for clarific ation, if any/ filing of written submis sion	1	-	-	-	-	-	-	-	-	October 2025	Matter was listed on 07.07.2025 and 08.07.2025. On both dated matter were adjourned at requested of both sides. Both sides are at liberty to file written submission on or before NDOH. Be fixed for clarification, if any/filing of written submission on 05.08.2025. Date fixed with the connected matter where the issues involved are similar	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	This is a fresh case received by way of assignment in October 2024.
--	--	--	---	----------------	----------	---------	---	--	---	---	---	---	---	---	---	---	---	-----------------	---	--	--


 74-01
 10/31
 10/31
 10/31


CNR No. DLCT12- 000397- 2024 & CRCases 18/2024								Matter be fixed for compli ance/ further consid eration on point of cogniz ance	14+ 6 = 20	-	-	-	-	-	-	-	-	31.12.2025	Matter was listed on 30.07.2025. On 30.07.25 matter was again listed for FSL report and again notice was directed to be issued to FSL Rohini for filing of FSL report for NDOH on 28.08.25	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	Fresh case has beer received by way of assignment or 24.12.2024 & pending investigation now completed after filing of 2 nd supplementary chargesheet. Now FSL report is awaited.
STATE Vs HAJI YUNUS	Crimin al (State Case)	186/353/ 323/341/ 506/34 IPC	02	Sitting MLA	24.12.24	-	-														
FIR No. 348/24, PS DAYAL PUR																					


 12/12/2024
 12/12/2024
 12/12/2024

CNR No. DLCT12- 000062- 2025 & CT Cases 06/2025	Crimin al Compl aint Case)	210(1) and 223 of BNSS and u/s 356 r/w/s 3(5) BNS	2	Sitting MLA	06.02.25	02.06.25	-	Pre- Summ oning Eviden ce	3	-	2	-	-	-	-	-	-	30.09.2025	<p>Short dates given and no unnecessary adjournments are being given.</p> <p>Matter was listed on 09.07.2025. Ld. efforts are made to dispose of case that the witness was not available. Put up On 18.07.2025 On and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.</p> <p>Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.</p> <p>Fresh case has been received by way of assignment in February 2025.</p>
--	--	--	---	----------------	----------	----------	---	---------------------------------------	---	---	---	---	---	---	---	---	---	------------	---

CNR No. DLCT12- 000080- 2025 & CR Cases 06/2025	Criminal State Case)	188/269/ 147/148/ 149/427 IPC & 3 PDPP Act & 3 Pandemic Act.	4	Sitting MP (One accused)	(Original Date of Institution= 07.09.22) (Date on which case is received / Instituted in this court = 27.02.25	29.04.23	-	compliance on behalf of all IO's/ Scrutiny of documents	31	-	-	-	-	-	-	-	-	31.12.2025	Matter was listed on 12.07.2025. Supplementary charge-sheet filed. Be fixed for scrutiny/ consideration on the NDOH. There was an application moved on behalf of accused no 3 & 4 u/s 207 for supply of deficit copy of police report. The Ahlmad of this court is directed to scan the entire police report preferably colored and be supplied to the four accused persons in a pen-drive. Matter was fixed for 26.07.25 On 26.07.25 Scanned copy of Police report supplied to all 4 accused in Pen drives. Put up for appearance of all 4 IO's on 08.08.25	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	Case has been received by way of transfer in February 2025.
--	----------------------------	---	---	---------------------------------------	--	----------	---	--	----	---	---	---	---	---	---	---	---	------------	--	--	---

CNR No. DLCT12- 000135- 2025 & CR Cases 11/2025	STATE VS. AABID AND ANR.	FIR NO. 411/2020 PS. VASANT KUNJ SOUTH	Crimin al State Case)	288/ 304A/ 34 IPC	2	Former MP	(Original Date of Institution= 06.01.20 24) (Date on which case is received / Institute d in this court = 03.05.20 25)	29.04.24	-	Misc. Argum ents/Cl arificat ion	10	-	-	-	-	-	-	-	-	31.12.2025	Matter was listed on 21.07.2025 Supplementary charge sheet was filed by IO. Further directions to IO to supply the copy of Supplementary Charge sheet to both the accused persons. Matter is now fixed on 04.08.25 for consideration on Police report as well as argument on point of notice of accusation.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	Case has been received by way of transfer in May 2025.
--	--------------------------------------	---	--------------------------------	-------------------------	---	--------------	--	----------	---	--	----	---	---	---	---	---	---	---	---	------------	---	--	--



अतिरिक्त न्यायाधीश (अतिरिक्त न्यायाधीश) - 01
Additional Judge (Additional Judge)
महाराष्ट्र न्यायाधीश
Rajesh A. ...

CNR No. DLCT12- 000150- 2025 & CT Cases 13/2025	Crimin al Compl aint Case)	223 of BNSS and u/s 356 (1) and 356(2) BNS	1	Sitting MP	19.05.25	-	-	Further argume nts on applica tion.	2	-	-	-	-	-	-	-	-	-	-	Short dates given and no unnecessary adjournments are being given. Further all complainant side efforts are made to dispose of case per convenience of expeditiously both the sides. In view and whenever of none appearance, possible date cost of Rs.5,000/- was of one week imposed on the is given, complainant to be subject to deposited with Central availability of Delhi Court Bar Counsels. Association. Last Further, opportunity was given whenever to the complainant side matter is to comply with the listed for previous order to file evidence, reply and address witnesses that arguments. Matter be may be fixed for further examined on arguments on the same date 02.08.2025. are identified in advance and they are summoned accordingly.	Fresh case has beer received by way of assignment in May 2025.
--	--	--	---	---------------	----------	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---

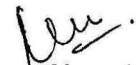

 अतिरिक्त सत्र न्यायाधीश कार्यालय - 01
 Additional Sessions Judge's Office-01
 मजिस्ट्रेट, नई दिल्ली
 Magistrate, New Delhi

CNR No. DLCT12- 000178- 2025 & CRCases 14/2025	STATE Vs ALKA LAMBA	FIR No. 80/24, PS PARLIA MENT STREET	Crimin al (State Case)	221/ 223(A)/ 132/285 of BNS	01	Former MLA	27.06.25	-	-	Put up for consid eration on point of cogniz ance	07	-	-	-	-	-	-	-	Matter was listed on 08.07.2025. Ld. APP for the State has made submission qua point of cognizance. Be put up for consideration/ clarification, if any/order on cognizance on 21.07.2025. On 21.07.25 clarification from IO as well as from ACP concerned required as to the missing complaint U/s 215 BNSS from offence U/s 221 BNS. Put up for clarification on 04.08.25	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	Fresh case has beer received by way of assignment or 27.06.2025.
CNR No. DLCT12- 000207- 2025 & CRCases 15/2025	STATE Vs AMANAT ULLAH KHAN @ ORS.	FIR No. 95/25 PS JAMIA NAGAR	Crimin al (State Case)	223(A)/ 3(5) of BNS & 126 R.P. Act	07	Sitting MLA	11.07.25	-	-	Put up for	08	-	-	-	-	-	-	-	Fresh matter was received by way of assignment. It be checked & registered. Put up for consideration on NDOH 25.07.25. On 25.07.25 Ld. APP sought time to make his submission qua the point of cognizance. Put up for 06.08.25	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	Fresh case has beer received by way of assignment in July 2025.

Submitted Please

Forwarded Please:-

श्रीमान जज साहब के आदेश पर - 01
अधीनस्थ अधिकारी - 01
गुरु प्रदीप सिंह, जज के निवास
Rouse Avenue District Courts New Delhi


Prepared by :- (JA/ Ahlmad)
in the court of Sh. Paras Dalal
Ld. ACJM-01/RADC, ND

नेहा मिश्र
NEHA MITTAL

अतिरिक्त न्यायिक दण्डाधिकारी-03
Additional Chief Judicial Magistrate-03
राजपुरा एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

To,

The Ld. Principal District & Sessions Judge cum Special Judge (PC Act) (CBI),
Rouse Avenue District Courts,
New Delhi.

Sub.: Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assembly (MLAs).

Ref. : No. MP/MLAs/RACC/Gaz./2024/298D-307D dated 12.01.2024.

Respected Ma'am,

In reference to the above captioned letter and subject, kindly find enclosed herewith the requisite information in the prescribed proforma for the month of
JULY, 2025.

Yours faithfully,

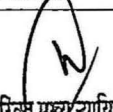


(NEHA MITTAL)
ACJM-03/RADC,
New Delhi/31.07.2025
अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
Additional Chief Judicial Magistrate-03
राजपुरा एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs
REPORT FOR THE MONTH OF JULY, 2025

1. Name of Presiding Officer: **MS. NEHA MITTAL**
 2. Designation: **ACJM-03, RADC, NEW DELHI**
 3. Date Since which posted in the Court: **26-10-2024 (Afternoon Session)**
 4. Total number of cases pending on the first day of the month: - **22**
 5. Number of cases disposed in the month with details i.e. conviction, acquittal, discharge or acceptance of closure report, etc. : **02**
 CR Cases 13/2024 STATE Vs NARBADA PRASAD PRAJAPATI ACQUITTED on 05-07-2025
 CR Cases 10/2025 STATE Vs DEREK O BRIEN DISCHARGED on 23-07-2025
 6. Number of cases pending on the last day of the month: - **20**

Sr. No	CNR No. and Case Title	Nature – whether state case, complaint case or closure report .	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/ MLA	Date of Institution	Date of taking cognizance6 years 4 months 26 days	Date of framing of charge	Present Stage	Details of Prosecution witnesses			State ment of accus ed – wheth er recor ded or not ?	Details of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedin gs ordered by superior court, if yes give details	Wh eth er any inte rim orders are exist ing in the mat ters	Expect ed date of dispos al of case.	Short summary of the work done in the said case (s) during the month	Action Plan formulat ed and the steps taken for expeditio us disposal of the said case (s)	Specific reasons, if any causing delay in disposal of the said case (s)
										Wit nesses cite d	Wit nesses dro ppe d	Wit nesses exam ine d		Defenc e witnes ses cited	Defe nce withn esses exam ine d							
1.	CR NO 17/2019D LCT-12-000141-2019	State Case FIR NO 76/2014	323/354 /354C/1 53A/14 7/149/4 52/186/ 353/356	18	Sitting MLA	29.09.14	16.07.16	17.07.18	Defenc e evidenc e	45	13	32	Yes	30	18	No	No	No	By September, 2025	<u>On 08.07.2025</u> The undersigned was on leave. Fresh summons were issued to the defence	Short dates will be given and no unnecessary	30 witness es have been cited as defence


 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
 Additional Chief Judicial Magistrate-03
 राउज एवेन्यू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

	STATE Vs SOMNATH BHARTI & ORS		/143/15 2/506/5 09/427/ 341/342 /34 IPC																witnesses for 28.07.2025 for DE. On 28.07.2025 DW 19 Anita Sharma was examined, cross examined & discharged. Defence witnesses have been summoned for 12.08.25 and 18.08.25.	adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	witness out of which 18 witnesses have been examine d.
2.	CR NO 4/2024 DLCT- 12- 000085- 2024 STATE VS RITABR ATA BANERJ EE & ORS	State Case FIR NO 57/201 3	186/353 /332/14 7/149/3 4 IPC	6	Former MP	08.04.16	30.08.17	-	Charge	20	-	-	-	-	-	-	No	No	Within one year, if the parties fail to get the FIR quashe d in pursua nce of their settle ment.	Matter was not listed in July 2025. No adjournm ent shall be granted in the aforesaid cases unless under compellin g circumsta nces. The court shall fix short dates in the matter not more than a week. The witness having similar	There is possibilit y of the present matter being quashed as the parties have settled the case.

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
Additional Chief Judicial Magistrate-03
राज एवेन्यू जिला न्यायालय, नई दिल्ली
Raj Enclave District Courts, New Delhi


																				roles during investigation be called on the same day for examination in order to expedite the trial. As far as possible, and applicable use Section 294 Cr.PC for admission of documents.		
3.	CT NO 15/2019 DLCT- 12- 000215- 2019 VIKAS SANKRI TYAYA N @ VIKAS PANDEY Vs	Compl aint Case	500 IPC	1	Former CM	05.03.19	01.05.19	-	Notice U/S 251 CrPC	2	-	--	-	-	-	--	The Hon'ble Supreme Court has directed this Court to not proceed with trial till further orders.	Yes	Subject to vacatio n of interim order in SLP (CrI) No. 2413/2 024 pendin g before the	<u>On 10.07.2025</u> As proceedings in the present matter have been stayed by the Hon'ble Supreme Court & no tentative date of listing is reflected on the website of Hon'ble Supreme Court, matter has been adjourned for 18.09.2025	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case	The Hon'ble Suprem e Court has directed this Court to not proceed with the trial till further orders.

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
Additional Chief Judicial Magistrate-03
राज एवेन्यू जिला न्यायालय, नई दिल्ली
Raj Avenue District Courts, New Delhi

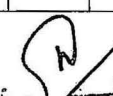
	ARVIND KEJRIW AL																Hon'bl e Supre me Court.		expeditio usly.			
4.	CT NO 03/2023 DLCT- 12- 000039- 2023 GAJEND ER SINGH SEKHA WAT VS ASHOK GEHLOT	Compl aint Case	500 IPC	1	Former CM	04.03.23	04.03.23	-	Argum ents on framing of Notice and argume nts on applicat ion U/s 91 CrPC	2	-	4	-	-	-	-	Directions have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in Crl M.A No 35172/202 3 & Crl M.C. No 9402/2023	Yes	--	<u>On 22.07.2025</u> Vide order dated 26.03.2025 passed by Hon'ble High Court of Delhi, interim order of stay has been continued till next date of hearing i.e. 06.10.2025 in the High Court of Delhi. Accordingly matter was adjourned for further proceedings to 17.10.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly..	Directio ns have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in Crl M.A No 35172/20 23 & Crl M.C. No

अतिरिक्त मुख्य न्यायाधीश सफाई प्रभाग-03
Additional Chief Judicial Magistrate-03
राज्य एवेन्यू जिला न्यायालय, नई दिल्ली
Rajya Avenue District Courts, New Delhi

																					9402/2023	
5.	CR NO 12/2022 DLCT-12-000073-2022 STATE Vs VASU RUKHA R & ORS	State Case FIR NO 200/22	143/147 /149/18 6/188/3 32/353 IPC & 3 PDPP ACT	30	Former MP	21.07.22	19.10.22	--	Arguments on Charge /further proceedings	41	-	--	-	-	-	-	Yes, Proceedings Stayed by Hon'ble High Court in Crl M.A No 11549/2023 & Crl M.C. No 3077/2023	Yes	Subject to order of Hon'ble High Court of Delhi where the matter is listed for 03.04.2024.	As the present matter has been stayed by Hon'ble High Court and NDOH is 21.07.2025 before the Hon'ble High Court of Delhi, it was not listed in July 2025. The matter is now listed for 02.08.2025.	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Proceedings Stayed by Hon'ble High Court in Crl M.A No 11549/2023 & Crl M.C. No 3077/2023
6.	CT NO 17/2019 DLCT-12-000221-2019 IMRAN HUSSAIN VS VIJENDER GUPTA	Complaint Case	499/500 /35 IPC	3	Sitting MLA	07.08.18	13.09.18	18.11.20	Miscellaneous Appearance	3	-	3	-	-	-	-	Yes, Proceedings Stayed by Hon'ble High Court in Crl MC No 833/2021	Yes	Subject to the outcome of Crl MC NO 833/2021 pending in the Hon'ble High Court	As the present matter has been stayed by Hon'ble High Court and NDOH is 06.08.2025 before the Hon'ble High Court of Delhi, it was not listed in July 2025. The matter is now listed for 18.08.2025.	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose	Proceedings Stayed by Hon'ble High Court in Crl MC No 833/2021



 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
 Additional Chief Judicial Magistrate-03
 राज न एवेन्यू जिला न्यायालय, नई दिल्ली
 Rajee Avenue District Courts, New Delhi

	& ORS																	of Delhi.		of case expeditio usly.		
7.	CT NO 13/2019 DLCT- 12- 000211- 2019 SATYEN DAR JAIN Vs MANJIN DER SINGH SIRSA & ORS	Compl aint Case	499/500 /501/50 2/34 IPC	3	Former MLA	29.05.17	03.06.17	03.07.19	Miscell aneous Appear ance	3	-	3	Yes	5	5	22.12.20	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl M.C. No 1746/2021	Yes	Subject to outcom e of Crl MC No 1746/2 023 pendin g in the Hon'bl e High Court of Delhi.	As the present matter has been stayed by Hon'ble High Court and NDOH is 15.09.2025 before the Hon'ble High Court of Delhi, it was not listed in July 2025. The matter is now listed for 20.09.2025 .	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Proceedi ngs Stayed by Hon'ble High Court in Crl M.C. No 1746/202 1
8.	CT NO 18/2019 DLCT- 12- 000225- 2019 DR SUBRA MANIA M SWAMY Vs SONIA GANDHI	Compl aint Case	403/406 /420/12 0b IPC	7	Sitting MP	14.02.13	12.07.13	-	PE	2	--	--	-	-	-	-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 578/2021	Yes	Subject to the outcom e of Crl MC No. 578/20 21 pendin g in Hon'bl e High Court of	As the present matter has been stayed by Hon'ble High Court and NDOH is 28.07.2025 before the Hon'ble High Court of Delhi, it was not listed in July 2025. The matter is now listed for 02.08.2025 .	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case	Stayed by Hon'ble High Court in Crl MC No 578/2021

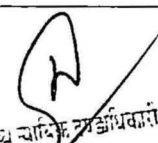

 अतिरिक्त मुख्य न्यायाधीश न्यायाधीश-03
 Additional Chief Judicial Magistrate-03
 रावड़ हंवेन्यू जिला न्यायालय, नई दिल्ली
 Rohini Avenue District Courts, New Delhi

	& Ors																	Delhi.		expeditio usly.		
9.	CR NO 2/2019 DLCT- 12- 000017- 2019 STATE Vs AMANA TULLAH KHAN & ORS	State Case FIR NO 54/201 8	186/353 /332/34 2/323/5 04/506 (ii)/120 B/109/1 14/149/ 34/36 IPC	13	Sitting MLA	13.08.18	18.09.18	-	Charge (Order on charge already passed)	71	-	-	-	-	-	-	In W.P. (CrI) No 3559/2018 , Hon'ble High Court has directed that the Trial Court will refrain from Proceedin g further, after passing Order on Charge. Next date of hearing before Hon'ble High Court of Delhi is 11.03.202 5	Yes	Subject to the order of Hon'bl e High Court, where the matter is listed for 22.05.2 024.	On 14.07.2025 Interim stay order has been continued and NDOH is 16.09.2025 before Hon'ble High Court of Delhi. Accordingly the matter is adjourned for 26.09.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	In W.P. (CrI) No 3559/201 8, Hon'ble High Court has directed that the Trial Court will refrain from Proceedi ng further, after passing Order on Charge.

10.	CT-23/2019 DLCT-12-000249-2019 RAJIV BABBAR Vs SHASHI THARO OR	Compl aint Case	499/500 IPC	1	Sitting MP	03.11.18	21.01.19	-	Argum ents on Notice U/S 251 CrPC	7	-	--	-	--	-	--	Yes, Proceedin gs Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.12360/ 2024	Yes	Subject to the outcom e of by the Hon'bl e Supre me Court in the matter bearing SLP no.123 60/202 4	<u>On 19.07.2025</u> Present matter has been stayed by Hon'ble Supreme Court. The tentative date of hearing before the Hon'ble Supreme Court of India is 15.07.2025, accordingly matter is adjourned for 26.07.2025. <u>On 26.07.2025</u> Present matter has been stayed by Hon'ble Supreme Court. The tentative date of hearing before the Hon'ble Supreme Court of India is 05.08.2025. Copy of order dt. 22.07.2025 has been placed in file. Matter is adjourned for 28.08.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Stayed by Hon'ble Suprem e Court
11.	CT NO 10/2019 DLCT-12-000193-2019 SIDDHA RTHA	Compl aint Case	499/500 IPC	1	Sitting MP	15.03.19	15.03.19	--	Framin g of Notice U/S 251 CrPC	1	--	1	---	---	---	---	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No	Yes	Subject to the outcom e of Crl MC No. 2595/2 019 pendin	As the present matter has been stayed by Hon'ble High Court and NDOH is 08.09.2025 before the Hon'ble High Court of Delhi, it was not listed in July 2025. The matter is now	Short dates will be given and no unnecess ary adjournm ent shall be granted.	Stayed by Hon'ble High Court in Crl MC No 2595/201 9



 अतिरिक्त मुख्य न्यायाधिक दण्डाधिकारी-03
 Additional Chief Judicial Magistrate-03
 राजन एवेन्यू जिला न्यायालय, नई दिल्ली
 Rajan Avenue District Courts, New Delhi

	SINGH Vs PINA KI MISHRA																2595/2019		g in Hon'bl e High Court of Delhi.	listed for 15.09.2025, awaiting for further order of Hon'ble High Court of Delhi.	Further all efforts are made to dispose of case expeditio usly.	
12.	CT NO 16/2019 DLCT- 12- 000217- 2019 RAJIV BABBAR Vs ARVIND KEJRIW AL AND ORS	Compl aint Case	499/504 1/500/3 4 IPC	4	Former MLA	21.01.19	05.02.19	-	Argum ents on Notice U/S 251 CrPC	8	-	3	-	-	-	-	Yes, Proceedin gs Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.13279/ 2024	-	Subject to the outcom e of SLP no.132 79/202 4 pendin g in Hon'bl e Supre me Court. India.	<u>On 26.07.2025</u> Matter has been stayed by the Hon'ble Supreme Court of India. The tentative date of hearing before Hon'ble Supreme Court is 22.07.2025. Accordingly matter was adjourned for 11.08.2025 for awaiting further orders of Supreme Court of India.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Stayed by the Hon'ble Suprem e Court in the matter bearing SLP no.13279 /2024 dt 05-10- 2024
13.	CT NO 11/2019 DLCT- 12- 000195- 2019 SIDDHA RTHA SINGH Vs PINA KI MISHRA	Compl aint Case	499/500 IPC	1	Sitting MP	17.12.18	15.01.19	-	Framin g of Notice U/S 251 CrPC	1	-	--	-	-	-	-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2617/2019 & MA No 10470/201	Yes	Subject to the outcom e of Crl MC No. 2617/2 019 & MA No 10470/ 2019	As the present matter has been stayed by Hon'ble High Court and NDOH is 08.09.2025 before the Hon'ble High Court of Delhi, it was not listed in July 2025. The matter is now listed for 15.09.2025, awaiting for further order of Hon'ble	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made	Stayed by Hon'ble High Court in Crl MC No 2617/201 9 & MA No 10470/20 19



 Additional Chief Judicial Magistrate-03
 गजरा एवेन्यू जिला न्यायालय, नई दिल्ली
 Gajra Avenue District Courts, New Delhi

																	9		pendin g in Hon'bl e High Court of Delhi.	High Court of Delhi.	to dispose of case expeditio usly.	
14.	CT NO 44/2019D LCT-12- 001167- 2019 VIJENDE R GUPTA Vs ARVIND KEJRIW AL AND ANR	Compl aint Case	499/500 IPC	2	Former CM	06.06.19	06.06.19	01.08.19	CE	6	-	--	-	-	-	--	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 6508/2019	Yes	Subject to the outcom e of Crl MC No. 6508/2 019 is pendin g in Hon'bl e High Court of Delhi.	As the present matter has been stayed by Hon'ble High Court and NDOH is 25.08.2025 before the Hon'ble High Court of Delhi, it was not listed in July 2025. The matter is now listed for 02.09.2025 awaiting for further orders of Hon'ble High Court of Delhi.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Stayed by Hon'ble High Court in Crl MC No 6508/201 9
15.	CT NO 25/2021 DLCT- 12- 000089- 2021 AAM AADMI PARTY VS	Compl aint Case	499/ 500/ 504 IPC	1	former MP	13.12.21	15.12.21	--	Misc./ Appear ance (Order on Summ oning passed on 29.06.2	6	-	5	-	-	-	-	The petition regarding quashing of summoni ng order passed by this court is pending before the	Yes	Subject to the outcom e of Crl MC No. 3467/2 022 pendin g in	On 31.07.2025 Matter has been stayed by Hon'ble High Court of Delhi & NDOH is 26.11.2025. Matter was adjourned for further proceedings on 05.12.2025 for awaiting further	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further	There is no stay on the proceedi ngs before this court, however , exempti


																					ng through duly authoriz ed counsel.	
16	CR/16/2024 CNR NO DLCT1 2- 000371- 2024 STATE Vs YOGENDER CHAN DOLIA	State case	210(1) / 223 IPC	2	Sitting MP	07-12- 2024	17-10- 2023	03-05- 2025	Prosec ution Eviden ce	17	-	-	not	-	-	-	-	-	-	<u>On 03.07.2025</u> Summons issued to the complainant were not received back. Accordingly, fresh summons have been issued to the complainant through IO for 05.08.2025 for P.E.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Sometim es adjourn ments have to be granted under compelli ng circumst ances due to non availabili ty of the counsels or the accused persons. Filing of miscella neous applicati ons
17	CT Cases/8/ 2025 DLCT1 2- 000071-	Compl aint Case	156(3) Cr.P.C.	3	Former CM	20.12.201 9			Misc. appear ance	-	--	-	-	-	-	-	-	-	30-06- 2026	<u>On 11.07.2025</u> Notice issued to Director FSL was received back duly served however, no report was received from Director FSL.	Short dates will be given and no unnecess ary adjournm	Sometim es adjourn ments have to be granted


 अतिरिक्त मुख्य न्यायिक अधिकारी-03
 Additional Chief Judicial Magistrate-03
 राजीव गांधी न्यायालय, नई दिल्ली
 Rajiv Gandhi District Courts, New Delhi

	2025 SHIV KUMAR SAXENA Vs ARVIND KEJRI WAL AND ORS.																		Fresh Summon was issued to the Director FSL to appear in person for 29.07.2025 On 29.07.2025 No report has been received from the Director, FSL Further none was present on behalf of IO. Notice to SHO was issued to appear in person alongwith status report on NDOH, Show Cause Notice was issued to Director, FSL. Put up on 11.08.2025	ent shall be granted. Further all efforts are made to dispose of case expeditiously.	under compelling circumstances due to non availability of the counsels or the accused persons. Filing of miscellaneous applications
18	CR Cases/3/2025 DLCT1 2-000070-2025 STATE Vs MANJEET SINGH AND OTHE	State Case FIR NO 49/2013	147/149/188/427IPC	10	Sitting MLA	06-09-2014	06-09-2014	09-09-2019	Final Arguments	12	-	9	yes	-	-	30.07.2025	-	No	On 04.07.2025 An application for cancellation for NBW was filed on behalf of accused Baljeet Kaur Khalsa @ Daljeet Kaur Khalsa (A-10). Same was disposed off and the matter was listed on 30.07.2025 for recording of statement U/s 313 Cr. P.C. of accused	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case	Sometimes adjournments have to be granted under compelling circumstances due to non availability


 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
 Additional Chief Judicial Magistrate-03
 राउज एवेन्यू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

	RS																			Baljeet Kaur Khalsa @ Daljeet Kaur Khalsa(A-10).	expeditio usly.	ty of the counsels or the accused persons. Filing of miscella neous applicati ons
																				<u>On 30.07.2025</u> Statement of accused Daljeet Kaur u/s 313 Cr.PC was recorded. DE stands closed. Put up for final argument on 18.08.2025.		
19	CR Cases/5/2025 DLCT1 2-000078-2025 STATE Vs PRADH UMAN RAJPUT	State Case FIR NO 123/2012	186/353/352/427IPC	1	Sitting MLA	23.12.2014	06.04.2017	27.05.2025	P.E.	17	-	9	-	-	-	-	-	-	-	<u>On 01.07.2025</u> PW-1 Sh. Rajvir Singh was partly examined-in-chief; PW-2 Sh. Suraj Bhan and PW-3 Sh. Sidh Nath @ Shiv Nath were examined, cross-examination and discharged. Prosecution witnesses were summoned for 14.07.2025. <u>On 14.07.2025</u> PW-1 Sh. Rajvir Singh was further examined-in-chief, cross-examined & discharged. PW-4 Sh. Surender kumar	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Sometimes adjournments have to be granted under compelling circumstances due to non availability of the counsels or the accused persons. Filing of miscellaneous


 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
 Additional Chief Judicial Magistrate-03
 गजल एवेन्यू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

																			Sharma, PW-5 Sh. Ram Phool Singh and PW-6 Sh. Pawan Kumar were examined, cross-examined & discharged. Prosecution witnesses were summoned for 19.07.2025.		applicati ons
20	CR Cases/9/ 2025 DLCT1 2- 000108- 2025 STATE Vs SWATI MALI WAL JAIHIN D	State Case	74/86 JJB(ca re & Protect ion) Act	2	Sitting MP(At the time of Compl aint case filed)	10.03.202 17	28.07.20 17	28.04.20 25	Final Argum ents	12	2	10	-	-	-	26.07.2025	-		<p><u>On. 19.07.2025</u> PW-7, PW-8 and PW-9 were examined, and discharged. Prosecution witnesses have been summoned for for 01.08.2025.</p> <p><u>On 09.07.2025.</u> CW-7 Retd. ACP Arun Chauhan and CW-9 SI Harjeet were examined, cross-examined and discharged. Witness Inspector Ram Niwas was summoned for 16.07.2025.</p> <p><u>On. 16.07.2025</u> CW-10 Retd. Inspector Ram Niwas was examined, cross-</p>	Short dates will be given and no unnecess ary adjourmm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Sometim es adjourn ments have to be granted under compelli ng circumst ances due to non availabili ty of the counsels or the accused

अतिरिक्त मुख्य न्यायाधिकरण अधिकारी-03
Additional Chief Judicial Magistrate-03
राउज ऐवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

2143
04/08/25

**MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs & MLAs
REPORT FOR THE MONTH OF JULY 2025**

1. Name of Presiding Officer : SH. VAIBHAV CHAURASIA
 2. Designation : ACJM-04
 3. Date since which posted in the Court : 26.10.2024 (Afternoon)
 4. Total number of cases pending on the first day of the month (as on 01.07.2025) : 20 cases
 5. Number of cases pending on the Last day of the month : 21 cases

S. No.	CNR No. and Case Title	Nature – whether state case, complaint case of closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/ MLA	Date of institution	Date of taking cognizance	Date of framing of charge	Present stage	Details of prosecution witnesses			Statement of accused – whether recorded or not?	Details of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give details	Whether any interim orders are existing in the matters	Expected date of disposal of case	Short summary of the work done in the case during the month	Action Plan formulated and the steps taken for expeditions disposal of the case	Specific reasons, if any causing delay in disposal of case
										Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined							
1.	DLCT12-000220-2024 Misc. CrI. No. 53/24 Mohammad Illas v. State & Ors.	Application for registration of FIR	U/s 175 of BNSS, 2023	7	Three accused persons are Ex-MLAs and one of the accused persons is a sitting MLA	22.08.2024	NA	NA	Misc. appearance	NA	NA	NA	NA	NA	NA	NA	No	No	Matter stayed by Ld. Sessions Court, RACC.	On 04.06.2025 proceedings have been stayed by Hon'ble Sessions Court till 31.07.25 so matter re-notify on 01.08.2025.	Appropriate steps are being taken by giving shortest possible dates for expeditions disposal of the case.	Matter stayed by Ld. Sessions Court, RACC.
2.	DLCT12-001357-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) & ROOP KISHORE MADAN	CT. C NO. 53/2019	U/s 276B R/w 278B AND 278E OF THE IT ACT, 1961	3	One of the accused persons is a sitting MP.	14.02.2019	28.02.2019	--	Arguments on charge and awaiting orders of Hon'ble High Court of Delhi.	3	--	03 witnesses were examined in pre-charged evidence	Not Recorded	--	--	---	Yes Vide order dated 26.05.2022, the proceedings before this Court were stayed by Hon'ble	Yes Vide latest order dated 04.12.2024	Depends upon the order of Hon'ble High Court of Delhi	On 09.05.25, undersigned was on leave. a copy of order dated 16.04.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 03.09.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi

(Ahmad)

ACJM-04
Rouse Avenue District Court
New Delhi

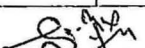
																	High Court of Delhi.			Accordingly, matter was re-notify for 10.09.2025.		
3.	DLCT12-001361-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) & ROOP KISHORE MADAN	CT. C. NO. 55/2019	U/S 276B/278B/2 78E OF IT ACT, 1961	3	One of the accused persons is a sitting MP	14.02.2019	28.02.2019	--	Arguments on charge and awaiting orders of Hon'ble High Court of Delhi.	3	--	03 witnesses were examined in pre-charge evidence	Not Recorded	--	--	---	Yes Vide order dated 26.05.2022, the proceedings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 04.12.2024	Depends upon the order of Hon'ble High Court of Delhi	On 09.05.25, undersigned was on leave. a copy of order dated 16.04.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 03.09.2025. Accordingly, matter was re-notify for 10.09.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
4.	DLCT12-001359-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) & ROOP KISHORE MADAN	CT. C. NO. 54/2019	U/S 276B/278B/2 78E OF IT ACT, 1961, FOR THE FY 2014-15	3	One of the accused persons is a sitting MP	14.02.2019	28.02.2019	--	Arguments on charge and awaiting orders of Hon'ble High Court of Delhi.	3	--	03 witnesses were examined in pre-charge evidence	Not Recorded	--	--	---	Yes Vide order dated 26.05.2022, the proceedings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 04.12.2024	Depends upon the order of Hon'ble High Court of Delhi	On 09.05.25, undersigned was on leave. a copy of order dated 16.04.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 03.09.2025. Accordingly, matter was re-notify for 10.09.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
5.	DLCT12-001363-2019, I.T.O. VS. M/S AIMS PROMOTER S PVT. LTD., MALOOK	CT. 56/2019	U/S 200 Cr.P.C. R/v 276B/278B/2 78E OF THE IT ACT, 1961 FOR THE FY 2012-13	2	Sitting MP.	19.04.2018	19.04.2018	15.04.2019	Final arguments and awaiting orders of Hon'ble High	2	--	2	Recorded	--	02 witnesses were examined	01.06.2022	Yes Vide order dated 31.05.2022, the proceed	Yes Vide latest order dated 04.12.2024	Depends upon the order of Hon'ble High Court of Delhi	On 09.05.25, undersigned was on leave. a copy of order dated 16.04.2025 of Hon'ble High Court of Delhi was placed on	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi

Sayin
(Ahmad)

	NAGAR								Court of Delhi								ings before this Court were stayed by Hon'ble High Court of Delhi.			record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 03.09.2025. Accordingly, matter was re-notify for 10.09.2025.		
6.	DLCT12-001351-2019, MANISH SISODIA VS. MANOJ KR. TIWARI (MP), PARVESH SAHIB SINGH VERMA(MP), HAS RAJ HANS(MP), HARISH KHURANA, VIJENDER GUPTA(MLA), MANJINDER SINGH SIRSA(MLA)	CT. C. NO. 51/2019	U/S. 499/500/34/35 IPC	6	Yes	22.07.2019	22.08.2019	--	Framing of notice and awaiting orders of Hon'ble High Court of Delhi	7	--	3 witnesses were examined in pre-summing evidence.	Not Recorded	--	--	---	Yes Vide order dated 23.11.2023, the proceedings before this Court were stayed by Hon'ble High Court of Delhi.	Yes	Depends upon the order of Hon'ble High Court of Delhi	On 27.05.2025, a copy of order dated 23.05.2025 of Hon'ble High Court of Delhi was received through counsel whereby directions have been given for continuation of interim order till the next date of hearing i.e. 09.09.2025. Accordingly, matter was re-notify for 15.09.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
7.	DLCT12-001350-2019 ZEE MEDIA CORPORATION LTD. VS. MS. MAHUA MOITRA	CT.C. NO. 50/2019	U/S. 499/500 IPC	1	Former MP	19.07.2019	02.08.2019	10.01.2020	Post notice complainant's evidence and awaiting orders of Hon'ble High Court of Delhi	2	--	2 witnesses were examined in pre-summing evidence.	Not Recorded	--	--	---	Yes Vide order dated 07.01.2021 and 06.04.2021, Ld. Counsel for respondent was bound by the statement given by him before Hon'ble	Yes Vide order dated 30.11.2023 of Hon'ble High Court of Delhi which records the undertaking given by Ld. Counsel for respondent that he would not examine any witness before this	Depends upon the order of Hon'ble High Court of Delhi	On 13.05.2025, undersigned was on leave. a copy of order dated 07.05.2025 of Hon'ble High Court of Delhi was received through proxy counsel as per next date of hearing before the Hon'ble high court is 11.08.2025. matter was re-notify for 13.08.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Undertaking given by Ld. Counsel for complainant before Hon'ble High Court of Delhi that he would not examine any witness before the trial court.

(Ahmad)

																High Court of Delhi that he would not get witnesses examined before the Trial Court.	Court till next date.					
8.	DLCT 12 000028-2021 Delhi Jal Board VS. Adesh Gupta &Otrs.	CT.C. No. 5/2021	U/s 499/ 500/34/35 IPC	4	Two accused persons are sitting MLAs.	18.03.2021	06.04.2021	---	Framin g of notice and awaitin g orders of Hon'ble High Court of Delhi.	9	--	4 wer e exm ined in pre-sum mo nin g evid enc e	Not Recor ded	--	--	---	Yes Vide order dated 18.12.2 021, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide order dated 05.08.2022 and 01.11.2023 of Hon'ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	On 15.05.2025 copy of order dated 08.05.2025 of Hon'ble High Court of delhi is received through e-mail , whereby the said matter has been re-notified on 02.09.2025. matter was re-notify for 09.09.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
9.	DLCT 12 000080-2021 Tajinder Pal Singh Bagga VS Subramanian swamy	CT.C. No. 21/2021	U/s 499 r/w section 500 IPC	1	Former MP	16.11.2021	01.12.2021	--	Framin g of noticea nd awaitin g orders of Hon'ble High Court of Delhi	4	--	4 wit nes ses wer e exa min ed in pre-sum mni	Not Recor ded	--	--	---	Yes Vide order dated 04.04.2 022, the proceed ings before this Court were	Yes Vide latest order dated 21.08.2024 of Hon'ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	On 05.05.2025 Counsel of both parties submitted that the Hon'ble High Court has re-notified matter for 26.08.2025.the reader of the court also verified the same from the official website of Hon'ble High Court of delhi.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi


(Amjad)

											ng evid enc e					stayed by Hon'ble High Court of Delhi.			Matter was re- notify 30.08.2025			
10.	CNR No. DLCT12- 000057-2021, CBI Vs. Arvind Khanna	Cr.C No. 2/2021 R.C.No.AC-I- 2007-A 0003	Sec 23 (1) r/v section 4 (1) of Foreign Contribution (Regulation Act, 1976	1	Former MLA	14.12.2010	05.07.2011	--	Supply of docume nts and awaitin g orders of Hon'ble High Court of Delhi	17	--	--	Not Recor ded	--	--	--	Yes Vide order dated 08.12.2 022 of Hon'ble High Court of Delhi whereb y Trial Court was directed to adjourn the proceed ings.	Yes Vide latest order dated 28.08.2024 of Hon'ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 12.11.2025. Accordingly, directions have been given to file the copy of the said order on the next date i.e. 24.11.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
11.	CNR No. DLCT12- 000074-2022, State Vs. Hidayatullah & Ors	Cr.C.No.13/22	186/353/34 IPC	12	One of accused persons is a sitting MLA	28.07.2022	01.08.2022	--	Scrutint y of docume nts, argume nt on the point of charge and awaitin g orders of Hon'ble High Court of Delhi	28	--	--	Not Recor ded	--	--	--	Yes Vide order dated 13.09.2 022, 19.10.2 022 and 04.09.2 023, 19.03.2 024 Hon'ble High Court of Delhi has given directio ns for stay of Trial Court proceed ings	Yes Vide latest order dated 08.10.2024 of Hon'ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	On 21.05.2025 bailable warrants issued against accused Amanatullah khan for next date of hearing. Ld. Counsel submits the next date before the Hon'ble High Court is 07.10.2025, further the order has not been placed on record.Ld. Counsel seeks some time to file the order. Re- notify for 30.05.2025 On 30.05.2025 Accused Amanatullah khan has appeared through VC. Since the accused	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi

(Amjad)


																			has appeared, the bailable warrants stands canceled. Ld. Counsel submits that the next date before the hon'ble High Court is 07.11.2025. Order of Hon'ble High Court has been placed on record. Re-notify for 14.11.2025.			
12.	DLCT12-000078-2023, Manjit Singh GK Vs. Manjinder Singh Sirsa	Ct. Cases:- 09/2023	Sec. 500 IPC	3	Former MLA	19.05.2023	22.05.2023	06.12.2023	Statement of accused under section 313 of Cr.P.C.	5	--	05 witnesses were examined, cross examined and discharged.	Not Recorded	--	--	--	No	No	Depends upon the order of Hon'ble High Court of Delhi	Vide order dated 16.04.2025, Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 15.09.2025. Accordingly, matter adjourned for PE/ further proceedings for 19.09.2025.	Shortest possible dates are given for expeditious disposal of case.	Stay of proceedings by Hon'ble High Court of Delhi
13.	DLCT12-000093-2023, State Vs. Brij Bhushan & Anr.	Cr. Case:- 06/2023	Sec. 354,354D,354A,506(1),109 of IPC	2	One of the accused persons is an Ex-MP	15.06.2023	07.07.2023	21.05.2024	PE	43	04 (admitted witness)	6	Not Recorded	--	--	---	No	No	August, 2026	On 08.07.2025 matter was listed for PE but Ld. P.O was on leave in the post lunch session and NDOH is 14.07.2025. On 14.07.2025 Witness PW-7 partly examined and his further examination was deferred. matter adjourned for PE on 21.07.2025. On 21.07.2025 Witness PW-7 further examined and deferred for 28.07.2025. On 28.07.2025 PW7 doesn't appeared	Shortest possible date is given as per the convenience of victims/prosecution witnesses as well as Ld. Counsel for accused persons.	On the request of the Victim/Witness matter was adjourned for NDOH.

S. C. Mehta
(Advocate)

																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																</
--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	----

(Signature)
(Ahmad)

																			18.07.2025. Further on 18.7.2025 matter was listed for arguments on charge. An application U/s 230 BNSS has been filed on behalf of accused. Submission of applications have been heard. Now matter is fixed for arguments on 01.08.2025.			
16.	DLCT-12-000163/2024 BHANVI KUMARI SINGH Vs. RAGHURAJ PRATAP SINGH	Ct. Case No. 12/2024	Sec. 12 of the Protection of Woment from D.V. Act, 2005	1	Sitting MLA	03.06.2024	08.07.2024	---	Appear ance of accused	--	--	--	--	--	--	--	Yes Vide order dated 11.09.2 024, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes	Depends upon the order of Hon'ble High Court of Delhi.	Matter was not listed in May 2025. On 26.04.2025, a copy of order dated 22.04.25 of Hon'ble High Court of Delhi was placed on record by the counsel for respondent whereby the present proceedings have been stayed till 18.08.2025. Accordingly, matter adjourned for 20.08.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
17.	DLCT12-000268-2024 Gyanendra Singh v. Ajay Mahawar & Ors.	Ct. Case No.17/2024	U/s 223 & 175 of BNSS, 2023	8	One of the accused persons is sitting MLA	27.09.2024	NA	NA	Filing of ATR.	NA	NA	NA	NA	NA	NA	NA	No	No	Depends upon the order of Ld. Sessions Court of Delhi.	On 09.07.2025 matter was re notified for 06.10.2025, Since the matter is pending in in Crl. Revision 06/2025 before Sessions Court and same is fixed for 06.08.2025.	Appropriate steps are taken by giving shortest possible dates for expeditious disposal of the case.	Crl. Revision 06/2025 is pending before Ld. Sessions Court.



(Ahmad)


ACMM-04
Rouse Avenue District Court
New Delhi

18.	DLCT12-000393-2024 STATE vs KULDEEP KUMAR @ MONU FRESH RECEIVED ON 21.12.24	Cr. CASE No. 17/2024	3 DPDP ACT.	1	Sitting MLA	21.12.2024	----	----	Argument on cognizance	2	--	--	not recorded	--	--	----	No	No	Depends upon the order of Hon'ble High Court of Delhi	On 15.04.2025, matter was re notified for 20.08.2025 as the Hon'ble High Court of Delhi has stayed the proceedings before trial court vide order dt. 15.04.2025 and now matter is listed in the Hon'ble court on 08.08.2025 so proceedings before trial court have been stayed till the next date i.e. 20.08.2025.	Appropriate steps will be taken by giving shortest possible dates for expeditions disposal of the case.	Stay of proceedings by Hon'ble High Court of Delhi
19.	DLCT12-000043-2025 Ct. Case 02/2025 Suraj Bhan Chauhan vs Saurabh Bhardwaj FRESH RECEIVED ON 18.01.25	Cr. CASE No. 02/2025	Section 2(H) BNSS 2023	1	Ex. MLA	18.01.2025	----	----	PSE	3	--	03 witnesses were examined in presuming evidence.	--	--	--	----	No	No	October, 2025	On 10.07.2025 no one has appeared on behalf of complainant so court notice was issued to the complainant for 15.07.2025. On 15.07.2025 complainant appeared on notice. Counsel for the complainant sought adjournment for one month to go through the file. Next date is given for PSE on 29.07.2025. On 29.07.2025 On 29.07.2025 Ld. Counsel for the complainant sought adjournment on the ground that his grand mother was admitted in hospital and NDOH is given 07.08.2025 for PSE.	Appropriate steps will be taken by giving shortest possible dates for expeditions disposal of the case.	---

(Signature)
(AHL:lad)

20.	DLCT12-000088-2025 Case RBT on 11.03.2025 STATE vs Roshan Lal Verma & ORS. FIR NO. 912/2015 PS : BHAJANPURA	Cr. CASE No. 08/2025	419/420/467/468/471/120-B/34 IPC r/w 3/4/5 Gambling Act, 30 Arms Act, 66(D) IT Act, and 4/7 Name & Emblem Act.	28 (3 abated & 02 P.O)	Former MP & MLA A-19 (Dharam Pal Yadav@DP Yadav)	18.11.2015 (Actual) RBT on 11.03.2025	--	--	Arguments on charge	77	--	--	Not recorded	--	--	--	No	No	October, 2025	On 11.07.25 P.O order dated 10.06.2025 not executed with respect to Accused Arshd and Mohd. Hasib. NDOH is given 25.08.2025 for the proceedings of 84 BNSS.	Appropriate steps will be taken by giving shortest possible dates for expeditions disposal of the case.	Numbers of accused are involved in this matter. Proceedings U/S 84 BNSS is being initiated against two accused persons.
21	DLCT12-000210-2025 Fresh FIR Case Registered on 23.07.2025 State Vs. Akhileshpati Tripathi FIR NO. 535/2020 PS : Civil Lines	Cr. C No. 16/2025	U/s 188 IPC	01	Former MLA (Aam Admi Party)	23.07.2025	--	--	Clarification	05	NA	00	--	--	--	--	--	February, 2026.	Fresh FIR case received on 23.07.2025 and matter is adjourned for 25.07.2025 matter put up for reply / explanation from SHO on or before 04.08.2025.	Appropriate steps are taken by giving shortest possible dates for expeditious disposal of the case.	FIR was lodged in the year 2020 and chargesheet is duly signed in 2022. However due to misconduct of the IO the chargesheet has been filed in the court in 2025 which is beyond the period of limitation. Notice of the application has been issued to the proposed accused for the arguments regarding condonation of delay.	


(Ahmad)

